FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GOODWORKER TECHNOLOGIES PRIVATE LIMITED

1.	**Name of Corporate Person**	Goodworker Technologies Private Limited
2.	**Date of incorporation of Corporate Person**	13/10/2020
3.	**Authority under which Corporate Person is incorporated/ registered**	Companies Act, 2013
4.	**Corporate Identity Number / Limited Liability Identity Number of Corporate Person**	U72900KA2020PTC153051
5.	**Address of the registered office and principal office (if any) of Corporate Person**	HD-223, Ground Floor, WeWork Vaishnavi Signature, No. 78/9, Outer Ring Road, Varthur Hobli, Bellandur, Bangalore- 560103
6.	**Liquidation Commencement Date of Corporate Person**	30.10.2026
7.	**Name, address, email address, telephone number and the registration number of the Liquidator**	Mrs. Shirley Mathew Registered Address: No. 23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Registered Email id: shirley@smathew.in Emai id for communication: goodworker.liq@gmail.com
8.	**Last date for submission of claims**	29.11.2026

Notice is hereby given that the **Goodworker Technologies Private Limited has commenced voluntary liquidation on 30.10.2026.**

The stakeholders of Goodworker Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 29.11.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Bengaluru
Date: 04.11.2026

Sd/-
Shirley Mathew
Liquidator in the matter of **Goodworker Technologies Private Limited**
IBBI Registration No: IBBI/IPA-001/IP-P01043/2017-2018/11716
AFA Details: AA1/11716/02/311226/108593 valid up to 31.12.2026

Published in Financial Express in English on 4.11.2026

Published in Hosadigantha in Kannada on 04.11.2026

Narayana Health Insurance

Narayana Health Insurance Limited

CIN: U65120KA2023PLC174002 | Registration No. and Date of Registration with the IRDA: 166/03-Jan-2024 | Regd. Office: Regd. Office: No. 258/A, Bommasandra Industrial Area, Anekal Taluk, Bangalore - 560099, Karnataka, India

FORM NL-1-B-RA, REVENUE ACCOUNT FOR THE PERIOD ENDED SEPTEMBER 30, 2026 (Amount in Rs. Lakhs)

Sl. No.	Particulars	NL Form	Miscellaneous - Health: Upto the Quarter Ended Sep 30, 2026	For the Quarter Ended Sep 30, 2026	Upto the Quarter Ended Sep 30, 2025	For the Quarter Ended Sep 30, 2025
1	Premiums earned (Net)	NL-4	2,335.69	1,327.91	423.03	340.39
2	Profit/ Loss on sale/redemption of Investments (Net)		0.00	(0.88)	0.66	0.66
3	Other Contribution from the Shareholders Funds towards Excess EOM		- 794.70	- 682.67	- 1,089.79	- 403.47
4	Interest, Dividend and Rent - (Gross)		216.27	126.11	23.12	18.44
	TOTAL (A)		**3,346.66**	**2,135.81**	**1,536.59**	**762.96**
5	Claims Incurred (Net)	NL-5	4,315.74	2,112.02	304.68	245.33
6	Commission (Net)	NL-6	47.48	26.59	(3.71)	(2.87)
7	Operating Expenses related to Insurance Business		1,925.51	926.86	1,397.97	651.75
	TOTAL (B)		**6,288.71**	**3,065.47**	**1,698.95**	**894.21**
	Operating Profit/(Loss) (A - B)		**(2,942.05)**	**(929.66)**	(162.35)	(131.26)
	APPROPRIATIONS					
8	Transfer to Shareholders' Account		(2,942.05)	(929.66)	(162.35)	(131.26)
9	Transfer to Catastrophe Reserve		-	-	-	-
10	Transfer to Other Reserves		-	-	-	-
	TOTAL (C)		**(2,942.05)**	**(929.66)**	**(162.35)**	**(131.26)**

FORM NL-2-B-PL, PROFIT AND LOSS ACCOUNT FOR THE PERIOD ENDED SEPTEMBER 30, 2026 (Amount in Rs. Lakhs)

Sl. No.	Particulars	Schedule	Upto the Quarter Ended Sep 30, 2026	For the Quarter Ended Sep 30, 2026	Upto the Quarter Ended Sep 30, 2025	For the Quarter Ended Sep 30, 2025
1	OPERATING PROFIT/(LOSS) (a) Fire insurance (b) Marine insurance (c) Miscellaneous insurance	NL-1	- - (2,942.05)	- - (929.66)	- - (162.35)	- - (131.26)
2	INCOME FROM INVESTMENTS (a) Interest and Dividend – Gross of TDS (b) Profit/ (Loss) on Sale of Investments (c) Amortisation of Premium/Discount on Investments		163.50 0.00 33.88	69.60 (1.09) 15.19	207.72 6 .57 20.79	103.54 6.57 7.51
3	OTHER INCOME (a) Gain/(Loss) on foreign exchange fluctuation (c) Misc income		- (0.26)	- (0.16)	(0.14) (0.06)	0.00 (0.06)
	TOTAL (A)		**(2,744.92)**	**(846.12)**	**72.53**	**(13.70)**
4	PROVISIONS (Other than Taxation) (a) For Diminution in the Value of Investments (b) For Doubtful Debts/Investments (c) Others		- - -	- - -	- - -	- - -
5	OTHER EXPENSES (a) Expenses other than those related to Insurance Business (b) Employee's remuneration and welfare benefits (c) Bad Debts/Investments written off (f) Contribution to Policyholders Funds towards excess EoM	4A	- - - 794.70	- - - 682.67	- - - 1 ,089.79	- - - 403.47
	TOTAL (B)		**794.70**	**682.67**	**1,089.79**	**403.47**
6	**Profit/(Loss) Before Tax Exceptional Items**		**(3,539.62)**	**(1,528.79)**	**(1,017.26)**	**(417.17)**
	Exceptional Items		0.00	0.00	0.00	0.00
7	Profit/(Loss) Before Tax		(3,539.62)	(1,528.79)	(1,017.26)	(417.17)
8	Provision for Taxation					
9	Current Tax		-	-	-	-
10	Deferred Tax		-	-	-	-
11	**Profit/(Loss) After Tax**		**(3,539.62)**	**(1,528.79)**	**(1,017.26)**	**(417.17)**
	APPROPRIATIONS (a) Interim Dividends Paid During the Year (b) Final Dividend Paid (c) Transfer to Contingency Reserve for Unexpired Risks (d) Transfer to General Reserve		- - - -	- - - -	- - - -	- - - -
12	Balance of Profit Brought Forward from Previous Year		(3,863.25)	(5,874.07)	(1,839.14)	(2,439.23)
13	**Balance Carried Forward to Balance Sheet**		**(7,402.87)**	**(7,402.86)**	**(2,856.40)**	**(2,856.40)**
14	Earnings Per Share - Basic & Diluted (Rs.) Face value per share (Rs.)		(2.62) 10.00	- 10.00	(0.95) 10.00	- 10.00

FORM NL-3-B-BS, BALANCE SHEET AS AT SEPTEMBER 30, 2026 (Amount in Rs. Lakhs)

Sl. No.	Particulars	Schedule	As At Mar 31, 2026	As At Mar 31, 2025
1	Share Capital	NL-8	15,505.00	10,705.00
2	Reserves and Surplus	NL-10	-	-
3	Fair Value Change Account - Share Holders		28.41	38.19
4	Fair Value Change Account - Policy Holders		31.13	3 .86
5	Borrowings	NL-11	-	-
	TOTAL		**15,564.54**	**10,747.05**
6	Investments - Share Holders		6,789.26	7 ,790.11
7	Investments - Policy Holders	NL-12A	7,438.77	788.02
8	Loans	NL-13	-	-
9	Fixed Assets	NL-14	430.11	390.52
10	Deferred Tax Asset			-
11	Current Assets			-
	Cash and Bank Balances	NL-15	1,162.46	23.51
	Advances and Other Assets	NL-16	459.27	480.36
	Sub-Total (A)		**16,279.87**	**9,472.52**
12	Current Liabilities	NL-17	4,413.22	1 ,034.61
13	Provisions	NL-18	3,704.97	547.27
	Sub-Total (B)		**8,118.19**	**1,581.88**
14	Net Current Assets (C) = (A - B)		8,161.68	7 ,890.64
15	Miscellaneous Expenditure (to the extent not written off or adjusted)	NL-19	-	-
16	Debit Balance in Profit and Loss Account (net of reserves)		7,402.86	2,856.40
	TOTAL		**15,564.54**	**10,747.05**

FORM NL-20-Analytical Ratios Schedule

Sl. No.	Particulars	For the quarter 'As at Sep 30, 2026	Upto the Period Ended 'As at Sep 30, 2026	For the quarter 'As at Sep 30, 2025	Upto the Period Ended 'As at Sep 30, 2025
1	Gross Direct Premium Growth Rate	0.12	2.92	60.29	69.61
2	Gross Direct Premium to Net worth Ratio	0.10	0.42	0.09	0.11
3	Growth rate of Net Worth	0.03	0.03	(0.05)	(0.05)
4	Net Retention Ratio	0.96	0.96	0.96	0.96
5	Net Commission Ratio	0.04	0.01	(0.00)	(0.00)
6	Expense of Management to Gross Direct Premium Ratio	1.22	0.58	0.93	1.61
7	Expense of Management to Net Written Premium Ratio	1.27	0.60	0.97	1.67
8	Net Incurred Claims to Net Earned Premium	1.59	1.85	0.72	0.72
9	Claims paid to claims provisions	1.00	1.00	1.00	1.00
10	Combined Ratio	2.86	2.45	1.69	2.39
11	Investment income ratio	0.01	0.03	0.02	0.03
12	Technical Reserves to net premium ratio	7.27	1.67	1.27	1.02
13	Underwriting balance ratio	(1.31)	(1.69)	(1.63)	(3.02)
14	Operating Profit Ratio	(0.70)	(1.26)	(0.39)	(0.38)
15	Liquid Assets to liabilities ratio	0.81	0.81	2.02	2.02
16	Net earning ratio	(2.03)	(1.08)	(0.62)	(1.22)
17	Return on net worth ratio	(0.19)	(0.44)	(0.05)	(0.13)
18	Available Solvency Margin Ratio to Required Solvency Margin Ratio	1.62	1.62	1.55	1.55
19	NPA Ratio	NA	NA	NA	NA
	Gross NPA Ratio	NA	NA	NA	NA
	Net NPA Ratio	NA	NA	NA	NA
20	Debt Equity Ratio	NA	NA	NA	NA
21	Debt Service Coverage Ratio	NA	NA	NA	NA
22	Interest Service Coverage Ratio	NA	NA	NA	NA
23	Earnings per share	(1.13)	(2.62)	(0.40)	(0.98)
24	Book value per share	5.99	5.99	7.57	7.57

Notes: - 1. Net worth definition to include Head office capital for Reinsurance branch

Notes: to Form NL-1-B-RA and NL-2-B- PL

(a) Items of income in excess of one percent of the total premiums (less reinsurance) or Rs.5,00,000 whichever is higher, shall be shown as a separate line item.

(b) Under the sub-head "Others" items like foreign exchange gains or losses and other items shall be included

(c) Interest, dividends and rentals receivable in connection with an investment should be stated as gross amount, the amount of income tax deducted at source being included under 'advance taxes paid and taxes deducted at source". The expenses pertaining to investment income e.g. Amortisation, Write off, other Investments expenses etc. are to be deducted from this other than separately disclosed here.

(d) Income from rent shall include only the realized rent. It shall not include any notional rent.

(e) Contribution from the Shareholders' Account to policyholders' account/Contribution to the Policyholders' Fund is as per the terms of Section 40C of the Insurance Act, 1938 read with IRDAI (Expenses Of Management Including Commission Regulations) 2024

The above results were reviewed and recommended by the Audit Committee and subsequently approved by the Board of Directors of the Company at their respective meetings held on 27th October 2026

U.P. Power Corporation Limited

(Govt. of Uttar Pradesh Undertaking)
Power Management Cell
SLDC Campus, Vibhuti Khand-II, Gomti Nagar, Lucknow-226010
e-mail: ce.pmc@uppcl.org

PROCUREMENT OF POWER ON SHORT-TERM BASIS THROUGH TARIFF BASED COMPETITIVE BIDDING PROCESS

(Revised guide lines for short term procurement of power notified by the Ministry of Power vide resolution dated 30.03.2016 & Amendment dated 23.02.2022)

Tender Specification No. 40/DEEP/PMC/SUMMER 2027

Uttar Pradesh Power Corporation Limited (UPPCL), a Govt. of Uttar Pradesh Enterprise, incorporated under the Companies Act, 1956 and having its registered office at Shakti Bhawan, Ashok Marg, Lucknow-226001 intends to buy Firm Power, for the month of 16 Apr-2027 to 30 September-2027 under Short Term basis. Trading licensees/Generators/State Utilities/CPPS/Distribution licensees/SEBs, across the country may offer power, from one or more than one source subject to condition that offers from each source shall not be less than 50 MW, as per the details given below:-

Period	Duration (in Hrs.)	Quantum (in MW)	Submission of EMD BG in the Office of CE(PMC), UPPCL	Submission of RFP-Bid (Non financial Bid & IPOs)	Opening of RFP (Non financial Bid)	Opening of IPO/ Start of e-RA
16th April-27 to 30th April-27	00:00-06:00	1480	12-11-2026 (17:00)	12-11-2026 (17:00)	16-11-2026 (13:00)	17-11-2026 (11:00)/ 17-11-2026 (14:00)
	18:00-24:00	1370				
1 May-27 to 15th May-27	00:00-05:00	470				
	19:00-24:00	750				
16th May-27 to 31 May-27	00:00-24:00	1000				
	00:00-06:00	1900				
	18:00-24:00	1550				
June-27	00:00-24:00	1000				
	00:00-06:00	1330				
	18:00-24:00	1490				
July-27	00:00-06:00	910				
	18:00-24:00	1700				
August-27	00:00-02:00	540				
	19:00-24:00	1150				
September-27	00:00-02:00	150				
	19:00-24:00	630				

'Request for Proposal Activation of Event shall take place on 02-11-2026 and are to be submitted on e-bidding portal (DEEP) in two parts i.e. "Bid Part-I (Technical Bid)" & "Part-II (Financial Bid)" respectively.

The link for e-bidding portal is www.mstcecommerce.com and is also available on the website of Ministry of Power (**www.powermin.nic.in**) and PFC Consulting Limited (**www.pfcindia.com**). Bidders are requested to familiarize the above said revised guideline carefully before submitting the offer.

The Bidder shall be required to submit EMD by the date mentioned above, in the Office of CE (PMC), UPPCL, Lucknow, for the maximum capacity offered @ Rs. 30,000 per MW per month on RTC (30 days, 24 hrs.) basis and same shall be reduced on pro-rata basis in case bids are invited on hourly basis of offered capacity in the form of Bank Guarantee/e-bank guarantee issued by any Nationalized/Scheduled Bank.

The e-tender will be received and opened on the dates mentioned above. The offers received after the date & time mentioned above shall not be considered. In case of holiday, the offer shall be received/opened on the next working day at the same time respectively. The undersigned reserves the right to reject all or any bid without assigning any reason thereof.

Sd/-
CHIEF ENGINEER (PMC)
UPPCL

संख्या 19 ज.स./पाकालि./ज.स./, दिनांक 02/11/2026

INCRED FINANCIAL SERVICES LIMITED

(Erstwhile Known as KKR India Financial Services Limited)

InCred finance

Office Address: InCred Financial Services Ltd, No: 256 J/3, SR Plaza, 1st Floor, Bye pass Road, Madurai - 625016 Tamil Nadu. Authorised Officer – Arun: 9110295067 Sivamanikandan; 9171949314; Sivamanikandan.R@Incred.Com

APPENDIX- IV-A [See proviso to rule 8(6)]
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

Sale Notice for sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of InCred Financial Services Limited, will be sold through Subsequent public auction on **"AS IS WHERE IS", "AS IS WHAT IS" and "WHATEVER THERE IS BASIS"** on **Friday, 20th November 2026 03:00 pm to 05:00 pm** for recovery of a total amount of **Rs. 28,40,169/- (Twenty Eight Lakhs Forty Thousand One Hundred and Sixty Nine Only)**, vide Demand Notice dated 20th June 2025, due to InCred Financial Services Limited from: **1) VMS SPRINGS, 2) Mr. VISHWA Y, 3) Mrs.JAYALAKSHMAMMA Y.M.** The Reserve Price will be RS. 57,15,000/- (Rupees Fifty Seven Lakh Fifteen Thousands Only) and the Earnest Money Deposit (EMD) will be R**s. 5,71,500/- (Rupees Five Lakhs Seventy One Thousand Five Hundred Only.** The sealed Auction Request for the purchase of the property along with EMD Demand Draft shall be received by the Authorized Officer of the Incred Financial Services Limited on **Thursday, 19th November 2026 upto 06:00 PM**. Inspection of the property may be done from **Wednesday, 18th November 2026 to Thursday, 19th November 2026.** Date time & place of the auction shall be **Friday, 20th November 2026, from 03:00 pm to 05:00 pm at InCred Financial Services Ltd, No: 2nd & 4th Floor, Maruthi Mansion, Cunningham Road, Vasanth Nagar, Above Canara Bank, Cunningham Road, Bengaluru, Karnataka 560052.**

Description Of Mortgage Property: All that piece and parcel of the Northern Portion of property bearing Vacant Site No. 17, Assessment No.84/12, measuring East to West:40 feet and North to South:17 feet, situated at Srigandhakavalu, Kottigepalya, Sunkadakatte Village, Yeshwanthpura Hobli, Bangalore North Taluk, Bangalore and Bounded by:- South By- Remaining portion of same property West By- Site No.26 North By- Property belongs to Chennappa East By- Road Land area of 680 sq.ft along with all buildings and structures attached to the earth or permanently fastened to anything attached to earth, both present and future and all easementary / mamool rights annexed thereto.

For detailed terms and conditions of the sale, please refer to the link provided on the website of InCred Financial Services Limited, i.e. **https://www.incred.com/Auction_Notices.html**

Place: Bangalore
Date:04.11.2026

Sd/-Authorised Officer
For INCRED FINANCIAL SERVICES LIMITED

SMFG India Credit Company Limited

11th Floor, C Wing, Embassy 247 Lal Bahadur Shastri Marg Gandhi Nagar Vikhroli (West), Mumbai,Maharashtra – 400083

POSSESSION NOTICE (For Immovable Property)
(Under Rule 8 (1) of the Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the authorized officer of SMFG India Credit Company Limited , Having its registered office at COMMERZONE IT Park, Tower B,1st Floor,No.111, Mount Poonamallee Road, Porur,Chennai,Tamil Nadu, Pin Code – 600 116 and corporate office at 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maxity, Bandra Kurla Complex, Bandra (E), Mumbai – 400051, under Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued **Demand Notice dated 10.08.2026 calling upon, 1. L R NAGARAJU, 2. RUDRAMMA R under loan account number 26722091148245 1 to repay the amount mentioned in the notice being, Rs.3052843/- (Rupees Thirty Lakh Fifty Two Thousand Eight Hundred Forty Three Only) as on 4 Aug 2026** and interest thereon within 60 days from the date of receipt of the said notice.

The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub section (4) of section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on this **30 Day of October in the year 2026.**

The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the Charge of **SMFG India Credit Company Limited** for an **Rs. 3052843/- (Rupees Thirty Lakh Fifty Two Thousand Eight Hundred Forty Three Only) as on 4 Aug 2026** and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTIES: Owner of the property L R NAGARAJU - SCHEDULE 'A' PROPERTY. All Part and Parcel of Property description: Old Assessment No.: 508, Sl.No.: 508, Current Assessment No 516/508 , PID No 26-507-134, Measurements: 30.480061 × 9.144018 Mts Extent: 278.709 Sq. Mts, Location: Durgada Beedhi, Tarikere. Boundaries ,East By: 26-507-136, West By: 26-507-130, North By: 26-507 1st Cross Durgada Street, South By: 33-511-83A.

Date: 30.10.2026
Place: Chikmagalur

SD- Authorized Officer
SMFG India Credit Company Limited

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF GOODWORKER TECHNOLOGIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Person	**Goodworker Technologies Private Limited**
2.	Date of incorporation of Corporate Person	13/10/2020
3.	Authority under which Corporate Person is incorporated/ registered	Registrar of Companies, Bangalore, Karnataka
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U72900KA2020PTC153051
5.	Address of the registered office and principal office (if any) of Corporate Person	HD-223, Ground Floor, WeWork Vaishnavi Signature, No. 78/9, Outer Ring Road, Varthur Hobli, Bellandur, Bangalore, Bangalore South - 560103
6.	Liquidation Commencement Date of Corporate Person	30.10.2026
7.	Name, address, email address, telephone number and the registration number of the Liquidator	Mrs. Shirley Mathew Registered Address: No. 23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Registered Email id: shirley@smathew.in Emai id for communication: goodworker.liq@gmail.com
8.	Last date for submission of claims	29.11.2026

Notice is hereby given that the Goodworker Technologies Private Limited has commenced voluntary liquidation on 30.10.2026.

The stakeholders of Goodworker Technologies Private Limited are hereby called upon to submit a proof of their claims, on or before 29.11.2026, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

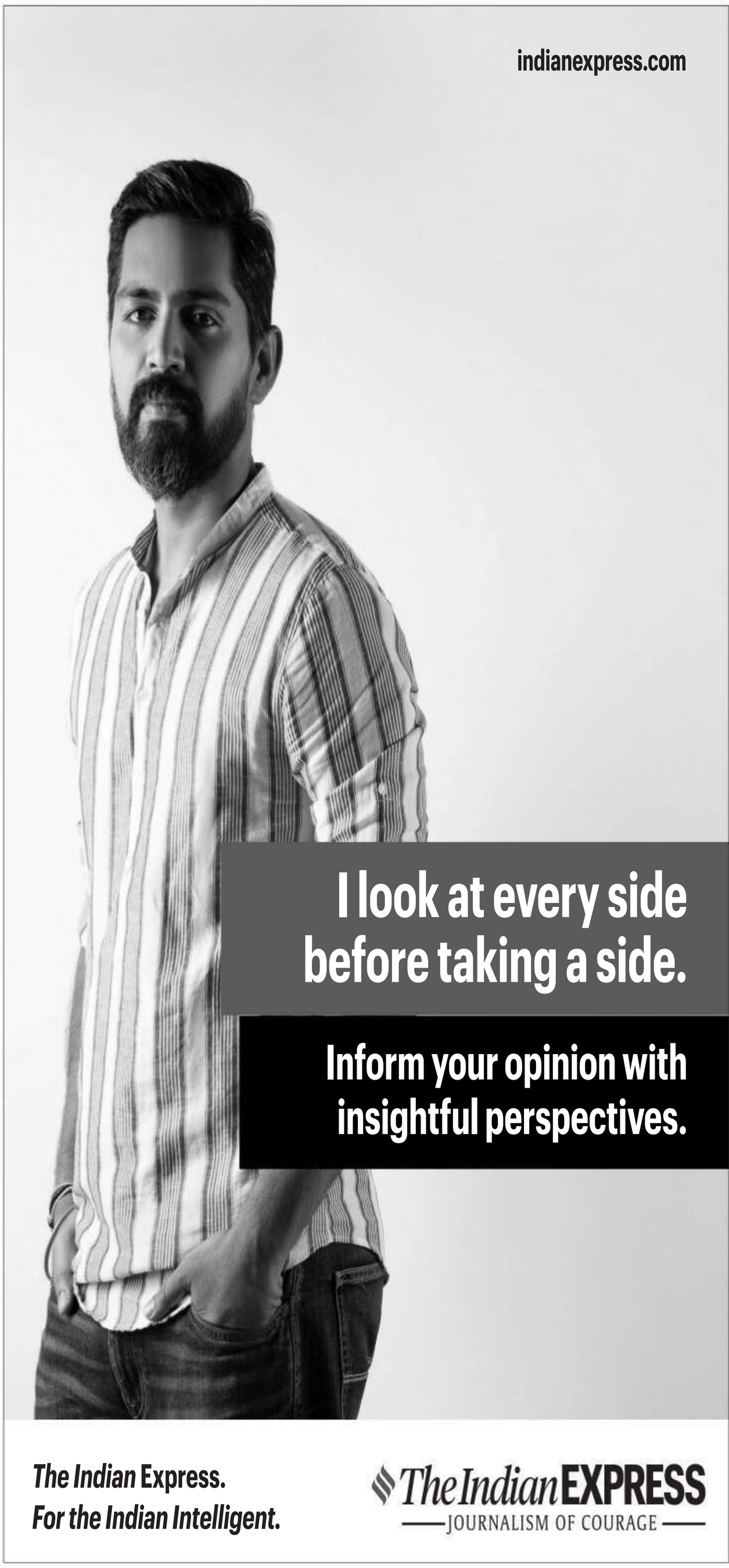
Submission of false or misleading proofs of claim shall attract penalties.

Place: Bengaluru
Date: 04.11.2026

Sd/-
Shirley Mathew
Liquidator in the matter of Goodworker Technologies Private Limited
IBBI Registration No: IBBI/IPA-001/IP-P01043/2017-2018/11716
AFA Details: AA1/11716/02/311226/108593 valid up to 31.12.2026

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contants. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals adversing in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.



ಹೆಲ್ಮೆಟ್ ಧರಿಸಿದ ವ್ಯಕ್ತಿಯಿಂದ ದರೋಡೆಗೆ ಯತ್ನ

ಪೊಲೀಸರಿಗೊಪ್ಪಿಸಿದ ನಾಗರಿಕರು

ಬೆಂಗಳೂರು: ಹೆಲ್ಮೆಟ್ ಧರಿಸಿ ಏಕಾಏಕಿ ಅಂಗಡಿಗೆ ನುಗ್ಗಿದ ವ್ಯಕ್ತಿಯೊಬ್ಬ ಮಹಿಳೆಯ ಕುತ್ತಿಗೆಗೆ ಚಾಕು ಇಟ್ಟು ಚಿನ್ನದ ಸರ ದರೋಡೆಗೆ ಯತ್ನಿಸಿದ್ದು, ಆತನನ್ನು ಸಾರ್ವಜನಿಕರು ಹಿಡಿದು ಪೊಲೀಸರಿಗೆ ಒಪ್ಪಿಸಿದ್ದಾರೆ.

ಸೂರ್ಯಸಿಟಿನಿವಾಸಿಪ್ರಭುರಾಜ್ ಅಲಿಯಾಸ್ ರಾಜ್ (40) ಬಂಧಿತ ಆರೋಪಿ. ಇಂದಿರಾನಗರ ಠಾಣೆ ಪೊಲೀಸರು ಪ್ರಕರಣ ದಾಖಲಿಸಿಕೊಂಡಿದ್ದಾರೆ. ಅ.31ರಂದು ಇಂದಿರಾನಗರದ 100 ಅಡಿ ರಸ್ತೆಯಲ್ಲಿರುವ ಪ್ರೀಮಿಯಂ ಶೂ ಆ್ಯಂಡ್ ಬ್ಯಾಗ್ ರಿಪೇರಿ ಅಂಗಡಿಯಲ್ಲಿ ಈ ಘಟನೆ ನಡೆದಿದೆ. ಘಟನೆಯಲ್ಲಿ 23 ವರ್ಷದ ಮಹಿಳೆಗೆ ಸಣ್ಣಪುಟ್ಟ ಗಾಯಗಳಾಗಿವೆ. ಚಿಕಿತ್ಸೆ ಬಳಿಕ ಚೇತರಿಸಿಕೊಂಡಿದ್ದಾರೆ.

ಡೆಲಿವರಿ ಬಾಯ್ ಆಗಿ ಕೆಲಸ ಮಾಡುತ್ತಿದ್ದ ಆರೋಪಿಯನ್ನು ತಿಂಗಳ ಹಿಂದೆ ಕೆಲಸದಿಂದ ವಜಾಗೊಳಿಸಲಾಗಿತ್ತು. ಹಣದ ಅಗತ್ಯವಿದ್ದ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಮಹಿಳೆಯ ಚಿನ್ನದ ಸರ ದರೋಡೆಗೆ ಸಂಚು ರೂಪಿಸಿದ್ದ. ಅ.31ರಂದು ಬೆಳಗ್ಗೆ 11.30ರ ಸುಮಾರಿಗೆ ಅಂಗಡಿಗೆ ಬಂದ ಆರೋಪಿ, ಹೆಲ್ಮೆಟ್ ತೆಗೆಯದೆ ಶೂ ತೋರಿಸುವಂತೆ ಮಹಿಳೆಗೆ ಕೇಳಿದ್ದಾನೆ. ಬಳಿಕ ಆಕೆಯ ಬಾಯಿ ಮುಚ್ಚಿ, ಕೂಗಾಡದಂತೆ ಬೆದರಿಸಿದ್ದಾನೆ. ಇದರಿಂದ ಗಾಬರಿಗೊಂಡ ಮಹಿಳೆ ಆತನಿಂದ ತಪ್ಪಿಸಿಕೊಳ್ಳಲು ಯತ್ನಿಸಿದ್ದಾರೆ. ಆಕೆ ಪ್ರತಿರೋಧ ತೋರಿಸಿದಾಗ ಕುತ್ತಿಗೆಗೆ ಚಾಕು ಇಟ್ಟು, ಬಾಯಿಗೆ ಬಟ್ಟೆ ತುರುಕಿದ್ದಾನೆ. ಅಲ್ಲದೆ, ಪೆವಿಕ್ವಿಕ್ ಬಳಸಿ ಆಕೆಯ ಎರಡೂ ಕೈಗಳನ್ನು ಟೇಬಲ್‌ಗೆ ಕಟ್ಟಿ ಹಾಕಿ ಚಿನ್ನದ ಸರ ಕಸಿದುಕೊಳ್ಳಲು ಯತ್ನಿಸಿದ್ದಾನೆ. ಮಹಿಳೆಯ ನೆರವಿಗೆ ಧಾವಿಸಿದ ಅಂಗಡಿ ಮಾಲೀಕ ಹಾಗೂ ಸಾರ್ವಜನಿಕರಿಗೂ ಚಾಕು ತೋರಿಸಿ ಬೆದರಿಕೆ ಹಾಕಿದ್ದಾನೆ ಎಂದು ಪೊಲೀಸರು ತಿಳಿಸಿದ್ದಾರೆ.

ತಾನು ಸಿಕ್ಕಿಬೀಳುವ ಭೀತಿಯಿಂದ ಮಹಿಳೆಯ ಕೂದಲು ಹಿಡಿದು ಕುತ್ತಿಗೆಗೆ ಚಾಕು ಇಟ್ಟು, ಯಾರಾದರೂ ತಡೆದರೆ ಆಕೆಯನ್ನು ಕೊಲ್ಲುವುದಾಗಿ ಬೆದರಿಸಿದ್ದಾನೆ. ಬಳಿಕ ಅಂಗಡಿಯಿಂದ ಹೊರಬಂದು ಆಟೋ ಹತ್ತಲು ಯತ್ನಿಸಿದ್ದಾನೆ.

ಈ ವೇಳೆ ಸಾರ್ವಜನಿಕರು ಮಹಿಳೆಗೆ ಯಾವುದೇ ತೊಂದರೆ ನೀಡದಂತೆ ಆರೋಪಿಗೆ ಮನವಿ ಮಾಡಿದ್ದಾರೆ. ಆದರೆ, ಆತ ಆಟೋ ಹತ್ತಲು ಮುಂದಾದಾಗ ಸಾರ್ವಜನಿಕರು ಹಿಡಿದು ವಿದ್ಯುತ್ ಕಂಬಕ್ಕೆ ಕಟ್ಟಿ ಹಲ್ಲೆ ನಡೆಸಿದ್ದಾರೆ.

ಪತ್ನಿಯ ಚಿಕಿತ್ಸೆಗೆ ಹಣ ಬೇಕಿತ್ತು

ಆರೋಪಿಯನ್ನು ವಶಕ್ಕೆ ಪಡೆದು ವಿಚಾರಣೆ ನಡೆಸಿದಾಗ, ಪತ್ನಿ ಅನಾರೋಗ್ಯದಿಂದ ಬಳಲುತ್ತಿದ್ದು, ಆಕೆಯ ಚಿಕಿತ್ಸೆಗೆ ದರೋಡೆಗೆ ಯತ್ನಿಸಿರುವುದಾಗಿ ಪೊಲೀಸರ ವಿಚಾರಣೆ ವೇಳೆ ತಿಳಿಸಿದ್ದಾನೆ. ಆತ್ಮರಕ್ಷಣೆಗಾಗಿ ಮಹಿಳೆಯನ್ನು ಹಿಡಿದುಕೊಂಡಿದ್ದಾಗಿ ಹೇಳಿದ್ದಾನೆ. ಸದ್ಯ ಆರೋಪಿಯನ್ನು ಬಂಧಿಸಿ ನ್ಯಾಯಾಂಗ ಬಂಧನಕ್ಕೆ ಒಪ್ಪಿಸಲಾಗಿದೆ.

IN THE COURT OF THE HON'BLE 10th ADDITIONAL DISTRICT & SESSION JUDGE (COMMERCIAL COURT) BANGALORE RURAL DISTRICT
Com. O.S. No. 308/2026

Between
State Bank of India, ADB Branch, Hoskote Town –Plaintiff
AND
Mr. S.M.Krishnapur, aged about 57 years, S/o Miyasab, R/at Nagaraju Building, Pillagumpa Factory Gate, Kasaba Hobli, Hoskote Taluk, Bangalore Rural District – 562 114, Mobile No.: 9916476801 –Defendant

SUMMONS TO THE DEFENDANT

Whereas the plaintiff has filed the above suit against you the defendant for recovery of a sum of Rs. 6,33,168/- with current and future interest at the rate of 11.15% p.a. from the date of this suit till the date of recovery of the sui claim.

Wherefore, you are hereby summoned to appear before this Hon'ble Court **on 04.12.2026 at 11 A.M.** either in person or through an Advocate duly instructed failing which you will be placed Exparte and the matter will be heard in your absence.

Given under my hand and the seal of this Court on this day of **3.11.2026.**

By order of the Court
Sd/- Senior Sheristedar,
Commercial Court,
Bengaluru ® Dist. III Floor,
Telephone House,
Raj Bhavan Road, Bengaluru-01.

IN THE COURT OF THE PRL. SENIOR CIVIL JUDGE AND MACT AT MADDUR
MVC NO: 1865/2025

Petitioner: Sarojamma S C
V/s
Respondent: Vigneesh E & another Respondent No 1: Vigneesh E S/o Elumalai Aged about 40years, #300, Anekal road, Suryanagar, Iggalur, Chandapura, Bengaluru-560099 [Owner of Car bearing No KA AK8447]

NOTICE

WHEREAS, the petitioners have instituted the above case against you/respondent claiming compensation for the sustained injures to him in the motor vehicle accident. You are hereby summoned to appear in this court in person or by a pleader on the 18th day of Nov- 2026 at 11'O clock in the forenoon to answer the same, failing which the suit will be disposed of exparte.

Given under my hand and seal of this court on 27/10/2026

BY THE ORDER OF THE COURT CHIEF MINISTERIAL OFFICER, IN THE COURT OF THE PRL. SENIOR CIVIL JUDGE AND MACT AT MADDUR

Advocate for petitioner:
H S Prabhakar

IN THE COURT OF THE 4th ADDITIONAL SENIOR CIVIL JUDGE, BANGALORE RURAL DISTRICT, BANGALORE
O.S.No.1421/2025

BETWEEN: Smt.Papamma @ Parvathamma And others ...**PLAINTIFFS**
AND: Sri.Rameshkumar Choudary ...DEFENDANT

NOTICE TO DEFENDANT UNDER ORDER 5 RULE 20 (2) OF CPC

Sri.Ramesh Kumar Choudhary, S/o Mangilalji, aged about 52 years, R/at-No.1, M.H. Bhavan, 1st 'B' Cross, Sudhamanagar, Bangalore-560 027

Whereas the plaintiffs have filed the above suit for the relief of recovery of money and other consequential relief's against the defendant.

The defendant is hereby summoned to appear before the Hon'ble 4th Additional Senior Civil Judge Bangalore Rural District, Bangalore on **15/12/2026** at **11.00 A.M.** either in person or through Pleader in support of them case. Take notice, that in case of default the matter will be heard and decided in your absence.

SCHEDULE PROPERTY

All that piece and parcel of the land bearing Sy No.65/2 measuring 01 acre 24 guntas out of 02 acres, situated at Gulimangala Village, Uttarahalli Hobli, Bangalore South Taluk and converted for residential purpose vide conversion order No ALN (SU) SR(Ka) 29/2013-14, dated 03.03.2014, issued by the Deputy Commissioner, Bangalore and bounded on the : **East by:** Remaining land bearing Sy. No.65/2 belongs to Smt.Narasamma, **West by:** Land in Sy No.76, **North by:** Land in Sy No.65/1, **South by:** Land in Sy No.66.

Given under my hand and seal of this Court on 28/10/2026 at Bangalore.

By order of the Court, Chief Ministerial Officer, Senior Civil Judge, Bangalore Rural District, Bangalore

UMESH. S, Advocate
Office at- No.186, 1st Floor, 1st Cross, Wilson Garden, Hosur Main Road, Bangalore-560 027.

IN THE COURT OF THE PRL. SENIOR CIVIL JUDGE AND MACT AT MADDUR
MVC NO: 1866/2025

Petitioner: Shivanna S B
V/s
Respondent: Vigneesh E & another Respondent No 1: Vigneesh E S/o Elumalai Aged about 40years, #300, Anekal road, Suryanagar, Iggalur, Chandapura, Bengaluru-560099 [Owner of Car bearing No KA AK8447]

NOTICE

WHEREAS, the petitioners have instituted the above case against you/respondent claiming compensation for the sustained injures to him in the motor vehicle accident. You are hereby summoned to appear in this court in person or by a pleader on the 18th day of Nov- 2026 at 11'O clock in the forenoon to answer the same, failing which the suit will be disposed of exparte.

Given under my hand and seal of this court on 27/10/2026

BY THE ORDER OF THE COURT CHIEF MINISTERIAL OFFICER, IN THE COURT OF THE PRL. SENIOR CIVIL JUDGE AND MACT AT MADDUR

Advocate for petitioner:
H S Prabhakar

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
ಮುಖ್ಯ ಅಭಿಯಂತರವರ ಕಾರ್ಯಾಲಯ
ಸರ್ ಎಂ. ವಿಶ್ವೇಶ್ವರಯ್ಯ ರಸ್ತೆ, ಜಲಮಂಡಳಿ ಆವರಣ, ಧಾರವಾಡ–580 001. ಕಚೇರಿ: 0836–2447090,
Email: kwbcen@gmail.com

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ (ಎಲೆಕ್ಟ್ರಾನಿಕ್ KPP ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮಾತ್ರ)

ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಗೆ ತಾಂತ್ರಿಕ ಮತ್ತು ಆರ್ಥಿಕ ಅರ್ಹತಾ ಅಗತ್ಯತೆಗಳನ್ನು ತೃಪ್ತಿಕರವಾಗಿ ಅರ್ಹರಿರುವ ಸಂಸ್ಥೆ/ಗುತ್ತಿಗೆದಾರರಿಂದ KPP ಪೋರ್ಟಲ್ **(https://kppp.karnataka.gov.in)** ಮೂಲಕ (ದ್ವಿ–ಟೆಂಡರ್ ದಾಖಲೆ ಪದ್ಧತಿಯಲ್ಲಿ) ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಈ ಕಚೇರಿ ಟೆಂಡರ್ **ಪ್ರಕಟಣೆ ಸಂಖ್ಯೆ: 1014 ದಿನಾಂಕ: 30–10–2026.** ಕಾಮಗಾರಿಯ ಹೆಸರು:– ಯೋಜನೆಯ ಉಳಿತಾಯದ ಮೊತ್ತದಡಿ ದಾಂಡೇಲಿ ಪಟ್ಟಣ ಒಳಚರಂಡಿ ಯೋಜನೆಯಡಿ ನಿರ್ಮಿಸಲಾಗಿರುವ ವಿವಿಧ ಘಟಕಗಳ **3 ವರ್ಷಗಳ** ನಿರ್ವಹಣೆ ಮತ್ತು ದುರಸ್ತಿ ಕಾಮಗಾರಿ. (ಇಡುಗಂಟು ಟೆಂಡರ್– ವೇರಿಯೇಷನ್ ಇರುವುದಿಲ್ಲ). **INDENT No.KUWSDB/2026-27/WS/WORK_INDENT566.** ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ KPP ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ನೋಡುವುದು ಅಥವಾ ಮುಖ್ಯ ಅಭಿಯಂತರು, ಕನನೀಸ ಮತ್ತು ಒಚ ಮಂಡಳಿ, ಧಾರವಾಡ ಕಚೇರಿಯನ್ನು ಸಂಪರ್ಕಿಸಬಹುದು.

ವಾ.ಸಾ.ಸಂ.ಇ./ಧಾರವಾಡ/698/ 2026–27/ದೇಶಪಾಂಡೆಪಬ್ಲಿಸಿಟಿ

ಸಹಿ/– ಮುಖ್ಯ ಅಭಿಯಂತರು, ಕನನೀಸ ಮತ್ತು ಒಚ ಮಂಡಳಿ, ಧಾರವಾಡ.

ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲಾ ಪಂಚಾಯತ್
ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರವರ ಕಚೇರಿ
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ
ರಾಮನಗರ, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ.

ಸಂಖ್ಯೆ: EE/PRED/RMG/JE/TEND-16/2026-27 ದಿನಾಂಕ: 02.11.2026

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ
(ಕೆ.ಪಿ.ಪಿ. ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮಾತ್ರ)

ಕರ್ನಾಟಕ ಸರ್ಕಾರ ಇಲ್ಲಿ ಅರ್ಹ ಸಂಸ್ಥೆರವರು ಹಾಗೂ ಸರ್ಕಾರಿ ನೋಂದಾಯಿತ ಕಂಪನಿರವರಿಂದ ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ವೆಬ್‌ಸೈಟ್ ಮುಖಾಂತರ ಈ ಕಛೇರಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆಯ ರಾಮನಗರ, ಚನ್ನಪಟ್ಟಣ, ಕನಕಪುರ, ಮಾಗಡಿ ತಾಲ್ಲೂಕುನಲ್ಲಿ **ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ : ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವರ್ಗ–01 ರ ಯೋಜನೆಯಡಿಯಲ್ಲಿ 31 ಸಂಖ್ಯೆಗಳ ಜಿಲ್ಲಾ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬರುವ ಗ್ರಾಮ ಪಂಚಾಯಿತಿಗಳ ಆಸ್ತಿ ಸರ್ವೆ ಮಾಡಲು ರೋವರ್ ಖರೀದಿಸಲು** ಟೆಂಡರನ್ನು ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಟೆಂಡರ್ ಸಲ್ಲಿಸುವ ಕಡೆಯ **ದಿನಾಂಕ: 09.11.2026, ಸಂಜೆ 4.00 ಗಂಟೆವರೆಗೆ.** ಟೆಂಡರ್ ತೆರೆಯುವ **ದಿನಾಂಕ: 11.11.2026 ಸಂಜೆ 4.30 ಗಂಟೆಗೆ** ಟೆಂಡರ್ ಆರ್ಥಿಕ ಬಿಡ್ ತೆರೆಯುವ **ದಿನಾಂಕ: 13.11.2026 ಸಂಜೆ 4.30 ಗಂಟೆಗೆ.** ಇತರೆ ಮಾಹಿತಿಗಳನ್ನು ಈ ಕಛೇರಿಯಿಂದ ಅಥವಾ **www.kppp.karnataka.gov.in** ವೆಬ್‌ಸೈಟ್ ಮೂಲಕ ಪಡೆಯಬಹುದು.

ಸಹಿ/– ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು
ಪಂಚಾಯತ್ ರಾಜ್ ಇಂಜಿನಿಯರಿಂಗ್ ವಿಭಾಗ
ರಾಮನಗರ

DIPR/BSD/360/SA/2026-27

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ, ದಾವಣಗೆರೆ.

ಸಂ:ಕಾಇಂ:ಗ್ರಾ.ಕು.ನೀ & ನೈ ವಿ /ದಾ/ಸ.ಇಂ–2/ಎಸ್.ಡಿ.ಪಿ ಹೊರತು ಪಡಿಸಿ/ಟೆಂಡರ್:2026–27/1653 ದಿನಾಂಕ:–31.10.2026

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ–2ನೇ ಕರೆ
(ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ)

2025–26 ನೇ ಸಾಲಿನಲ್ಲಿ ಜಲ ಜೀವನ್ ಮಿಷನ್ ಯೋಜನೆಯಡಿ ದಾವಣಗೆರೆ ಜಿಲ್ಲೆಯ ಚನ್ನಗಿರಿ ತಾಲ್ಲೂಕಿಗೆ ಅನುಮೋದನೆಯಾದ 4215–01–102–2–04–132 **ಎಸ್.ಡಿ.ಪಿ ಹೊರತುಪಡಿಸಿ** ಕುಡಿಯುವ ನೀರಿನ ಕಾಮಗಾರಿಗಳಿಗೆ (ಓ.ಹೆಚ್.ಟಿ ರಿಪೇರಿ) 11 ಕಾಮಗಾರಿಗಳಿಗೆ ರೂ.67.89 ಲಕ್ಷಗಳಿಗೆ ಅನುಮೋದನೆಯಾಗಿದ್ದು, ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಟೆಂಡರ್ ಪಕಟಣೆಯನ್ನು ಕರ್ನಾಟಕ ರಾಜ್ಯಪಾಲರ ಪರವಾಗಿ ನೋಂದಾಯಿತ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯಲ್ಲಿ ನೋಂದಾಯಿಸಲ್ಪಟ್ಟ ಅರ್ಹ ಹಾಗೂ ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್‌ನಲ್ಲಿ ನೋಂದಾಯಿಸಲ್ಪಟ್ಟ ಗುತ್ತಿಗೆದಾರರಿಂದ ಇಲಾಖಾ ನಿಯಮಾವಳಿಯ ಅನ್ವಯ ಐಟಂವಾರು ಟೆಂಡರ್‌ಗಳನ್ನು ಕೆ.ಡಬ್ಲ್ಯೂ ನಮೂನೆಯಲ್ಲಿ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಭರ್ತಿ ಮಾಡಿದ ಟೆಂಡರ್ ಗಳನ್ನು ಇ–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಸಲ್ಲಿಸುವ ಕಡೇ ದಿನಾಂಕ: 09/11/2026 ರ ಸಂಜೆ 5.00 ರ ವರೆಗೆ ಇರುತ್ತದೆ. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗೆ ಈ ಕಛೇರಿಯ ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08192–262126 ಅಥವಾ www.kppp.karnataka.gov.in ವೆಬ್‌ಸೈಟ್‌ನಲ್ಲಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ.

ವಾಸಾಇ/ಡಿವಿಜಿ/402/ ಕೆಎಸ್‌ಎಂಸಿಎ/2026–27

ಸಹಿ/– ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್,
ಗ್ರಾ.ಕು.ನೀ & ನೈ. ವಿಭಾಗ, ದಾವಣಗೆರೆ.

ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿಗಳ ಕಛೇರಿ,
ತುಮಕೂರು ಉಪ ವಿಭಾಗ (ಪ್ರಾದೇಶಿಕ), ರಾಮಕೃಷ್ಣನಗರ,
ಕುಣಿಗಲ್ ರಸ್ತೆ,ತುಮಕೂರು– 572105
Email: acftumkur@gmail.com

ಸಂಖ್ಯೆ: ಸ.ಅ.ಸಂ/ತುಉವಿ/ಮರು ಇಟೆಂಡರ್/ಸಿಆರ್–01/2026–27 ದಿನಾಂಕ: 02–11–2026

ಇ–ಟೆಂಡರ್ ಪ್ರಕಟಣೆ.

2026–27ನೇ ಸಾಲಿನಲ್ಲಿ ತುಮಕೂರು ಪ್ರಾದೇಶಿಕ ವಿಭಾಗ, ತುಮಕೂರು ಉಪ ವಿಭಾಗದ ತುಮಕೂರು, ಮತ್ತು ಗುಬ್ಬಿ ವಲಯಗಳಲ್ಲಿ ವಿವಿಧ ಯೋಜನೆಗಳಾದ CAMPA, Rootstock, KFDF, ಯೋಜನೆಗಳಡಿಯಲ್ಲಿ ಮುಂದುವರೆದ ಕಾಮಗಾರಿಗಳಿಗೆ ಹಾಗೂ ನಿರ್ವಹಣೆ ಮಾಡಬೇಕಾದ ಕಾಮಗಾರಿಗಳಾದ ನೆಡುತೋಪು ಬೆಳೆಸುವುದು, ಬೆಳೆಸಿರುವ ಸಸಿಗಳ ನಿರ್ವಹಣೆ, ಮೊದಲನೇ, ಎರಡನೇ, ಮೂರನೇ, ನಾಲ್ಕನೇ ವರ್ಷಗಳ ಹಳೆಯ ನೆಡುತೋಪುಗಳನ್ನು ನಿರ್ವಹಣೆ ಮಾಡುವುದು ಇತ್ಯಾದಿ ಕಾಮಗಾರಿಗಳನ್ನು ಕೈಗೊಳ್ಳಲು 2026–27ನೇ ಸಾಲಿಗೆ ಅರಣ್ಯ ಗುತ್ತಿಗೆದಾರರಾಗಿ ನೊಂದಾವಣಿಯಾಗಿರುವ ಗುತ್ತಿಗೆದಾರರಿಂದ ಪ್ರತ್ಯೇಕವಾಗಿ ಇ–ಟೆಂಡರ್‌ಗಳನ್ನು ದಾಖಲಿಸಲು ಕೋರಿ ಮರು ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ. ಒಟ್ಟು 06 ಕಾಮಗಾರಿಗಳ ಪೈಕಿ ಗರಿಷ್ಠ ಅಂದಾಜು ಮೊತ್ತ **ರೂ. 34,86,000/–** ಗಳಿಗೆ ಇ.ಎಂ.ಡಿ ಮೊತ್ತ **ರೂ. 69,720/–** ಗಳಾಗಿರುತ್ತದೆ ಮತ್ತು ಕನಿಷ್ಠ ಅಂದಾಜು ಮೊತ್ತ **ರೂ. 5,75,000/–** ಗಳಿಗೆ ಇ.ಎಂ.ಡಿ.ಮೊತ್ತ **ರೂ.14,375/–**ಗಳಾಗಿರುತ್ತದೆ, **ದಿನಾಂಕ: 11–11–2026ರ ಅಪರಾಹ್ನ 3–00 ಗಂಟೆಯವರೆಗೆ** ಟೆಂಡರ್ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ ಹಾಗೂ **ದಿನಾಂಕ:12–11– 2026ರಂದು ಅಪರಾಹ್ನ 3–00 ಗಂಟೆಗೆ** ತಾಂತ್ರಿಕ ಬಿಡ್ಡುಗಳನ್ನು ತೆರೆಯಲಾಗುವುದು. ಪರಿಮಾಣ, ಇಎಂಡಿ ಹಾಗೂ ಇನ್ನಿತರೆ ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗೆ ಕಛೇರಿ ವೇಳೆಯಲ್ಲಿ ಸಂಪರ್ಕಿಸಬಹುದಾಗಿದೆ ಮತ್ತು ಅಂತರ್ಜಾಲದ ಮೂಲಕ ಪಡೆಯಬಹುದಾಗಿದೆ.

ವೆಬ್‌ಸೈಟ್ ವಿಳಾಸ – **http://www.kppp.karnataka.gov.in.**

ಸಹಿ/– ಸಹಾಯಕ ಅರಣ್ಯ ಸಂರಕ್ಷಣಾಧಿಕಾರಿ,
DIPR/TUM/RO-114/26-27/Oysters ತುಮಕೂರು ಉಪ ವಿಭಾಗ, ತುಮಕೂರು

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್‌ರಾಜ್ ಇಲಾಖೆ
ಕರ್ನಾಟಕ ಗ್ರಾಮೀಣ ರಸ್ತೆ ಅಭಿವೃದ್ಧಿ ಸಂಸ್ಥೆ,
ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಯೋಜನಾ ವಿಭಾಗ, ನೇತಲಕರ ಬಿಲ್ಡಿಂಗ್, ಹಬ್ಬುವಾಡಾ, ಕಾರವಾರ.
ಇ–ಮೇಲ್: **eepmgsykarwar@gmail.com**
ಸಂ:ಕಾನಿಅ/ಯೋವಿಕಾ/ತಾಂತ್ರಿಕ/ಟೆಂಡರ್/2026–27/432 ದಿನಾಂಕ: 03–11–2026

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಕರ್ನಾಟಕ ರಾಜ್ಯದ ರಾಜ್ಯಪಾಲರ ಪರವಾಗಿ, ಕಾ.ಇಂ. ಯೋಜನಾ ವಿಭಾಗ ಕಾರವಾರ ರವರಿಂದ ಕೆ.ಪಿ.ಪಿ ಪೋರ್ಟಲ್ ಮುಖಾಂತರ, ಈ ಇಂಡೆಂಟ್ ಸಂಖ್ಯೆ 578 ಕಾಮಗಾರಿಗೆ ಟೆಂಡರ್‌ನ್ನು ಕರೆದಿದ್ದು, ವಿವರಗಳು ಈ ಕೆಳಕಂಡಂತಿವೆ.

ಟೆಂಡರ್ ಪ್ರಕ್ರಿಯೆಯ ವೇಳಾಪಟ್ಟಿಯ ವಿವರಗಳು ಕೆಳಕಂಡಂತಿವೆ:

(1) ಇ.ಎಂ.ಡಿ (**EMD**): ಟೆಂಡರ್‌ಗಿಟ್ಟ ಮೊತ್ತಕ್ಕೆ ಶೇ.2 ರಂತೆ. (2) ಪ್ರಿ–ಬಿಡ್ ಸಭೆಯ ದಿನಾಂಕ: 13.11.2026, ಬೆಳಿಗ್ಗೆ 11.30 ಗಂಟೆಗೆ. (3) ಬಿಡ್‌ಗಳನ್ನು ಆನ್‌ಲೈನ್ ಮುಖಾಂತರ ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ: 23.11.2026, ಸಂಜೆ 5.00 ಗಂಟೆವರೆಗೆ. (4) ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ: 24.11.2026, ಸಂಜೆ 5.05 ಗಂಟೆ ನಂತರ. (5) ಆರ್ಥಿಕ ಬಿಡ್‌ಗಳನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ: 25.11.2026, ಸಂಜೆ 5.00 ಗಂಟೆ ನಂತರ ಅಥವಾ ಕಾಮಗಾರಿಯ ತಾಂತ್ರಿಕ ಬಿಡ್ ಪರಿಶೀಲನೆ ಪೂರ್ಣಗೊಂಡ ನಂತರ. ಈ ಸಂಬಂಧ ಮಾಹಿತಿಗಾಗಿ ಕಾರ್ಯಪಾಲಕ ಇಂಜಿನಿಯರ್, ಯೋಜನಾ ವಿಭಾಗ ಕಾರವಾರರವರನ್ನು ಸಂಪರ್ಕಿಸಲು ಹಾಗೂ ಹೆಚ್ಚಿನ ಮಾಹಿತಿಯನ್ನು **https://kppp.karnataka.gov.in** ವೆಬ್‌ಸೈಟ್‌ನಲ್ಲಿ ಪಡೆಯಬಹುದಾಗಿರುತ್ತದೆ.

ಟಿಪ್ಪಣಿ: ಸದರಿ ಟೆಂಡರ್ ಪ್ರಕಟಣೆ ಸಂಬಂಧ ಮುಂದಿನ ಯಾವುದೇ ತಿದ್ದುಪಡಿಗಳನ್ನು ಕೆ.ಪಿ.ಪಿ ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಮಾತ್ರ ಪ್ರಕಟಿಸಲಾಗುತ್ತದೆ.

DIPR/KWR/KSMCA/503/26-27 dt. 03.11.2026

ಸಹಿ/– ಟೆಂಡರಿಂಗ್ ಅಧಿಕಾರಿ ಮತ್ತು ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜಿನೀಯರರು, ಯೋಜನಾ ವಿಭಾಗ, ಕಾರವಾರ

ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಕಾರ್ಯಾಲಯ, ಹಾರೋಹಳ್ಳಿ
ಹಾರೋಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ ಜಿಲ್ಲೆ–562112
Phone: 080-29760055 | e-mail : tp.harohalli.tp@gmail.com

ಸಂಖ್ಯೆ: ಪ.ಪಂ.ಹಾ/ಸಿ.ಶಾ/ಸಿ.ಆರ್/166/2026-27 **ದಿನಾಂಕ:** 02.11.2026

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ (ಕೆ.ಪಿ.ಪಿ.ಪಿ. ಪೋರ್ಟಲ್ ಮುಖಾಂತರ ಮಾತ್ರ)

ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಯಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ಆದ್ಯಾದೇಶ 1999–2000 ರ ಪ್ರಕಾರ ಆಕ್ಟ್ 2000ರ ನಿಯಮದಂತೆ ಸ್ಟ್ಯಾಂಡರ್ಡ್ ಟೆಂಡರ್ ಡಾಕ್ಯುಮೆಂಟ್‌ನ ಪಬ್ಲಿಕ್–ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಮುಖಾಂತರ ಹಾರೋಹಳ್ಳಿ ಪಟ್ಟಣ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ 2026–27ನೇ ಸಾಲಿನ ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ ಸ್ವಂತ ಅನುದಾನದಡಿ ಹಾಗೂ ಇತರೆ ಯೋಜನೆಯಡಿಯಲ್ಲಿ **ರೂ 99.00 ಲಕ್ಷಗಳವರೆಗಿನ** ಕಾಮಗಾರಿ ಟೆಂಡರ್‌ನ್ನು ಈ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರು ಆಹ್ವಾನಿಸಿರುತ್ತಾರೆ. ಆಸಕ್ತ ಗುತ್ತಿಗೆದಾರರು ಪಬ್ಲಿಕ್ ಪ್ರೊಕ್ಯೂರ್‌ಮೆಂಟ್ ಪೋರ್ಟಲ್ **https://kppp.karnataka.gov.in** ಮುಖಾಂತರ **ದಿನಾಂಕ: 17.11.2026ರ 17:30 ಗಂಟೆಯೊಳಗಾಗಿ** ಅಪ್‌ಲೋಡ್ ಮಾಡಬಹುದಾಗಿರುತ್ತದೆ. ತಾಂತ್ರಿಕ ಬಿಡ್ ಅನ್ನು **ದಿನಾಂಕ 20.11.2026 ಬೆಳಿಗ್ಗೆ 11:30 ಗಂಟೆಗೆ** ಟೆಂಡರ್ ತೆರೆಯಲಾಗುವುದು ಅಥವಾ ಮುಂದಿನ ದಿನಾಂಕದಂದು ತೆರೆಯಲಾಗುವುದು. ಟೆಂಡರ್ ದಸ್ತಾವೇಜಿನಲ್ಲಿ ತಿಳಿಸಿರುವಂತೆ (Technical qualification criteria) ಎಲ್ಲಾ ಅಗತ್ಯ ದಾಖಲೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು.

ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗೆ ಈ ಕಛೇರಿಯ ತಾಂತ್ರಿಕ ಶಾಖೆಯಿಂದ ಪಡೆಯಬಹುದು ಹಾಗೂ ಕಛೇರಿಯ ಅಧಿಕೃತ ವೆಬ್‌ಸೈಟ್ **www.harohallitown.mrc.gov.in** ನಲ್ಲಿ ಸಹ ಪಡೆಯಬಹುದು.

ಸಹಿ/– ಮುಖ್ಯಾಧಿಕಾರಿ
ಪಟ್ಟಣ ಪಂಚಾಯಿತಿ, ಹಾರೋಹಳ್ಳಿ

DIPR/BSD/361/SA/2026-27

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ನನ್ನ ಅರ್ಜಿದಾರರಾದ ಶ್ರೀಮತಿ ಆನಂದಕುಮಾರಿ ಮತ್ತು ಇತರರ ಹೇಳಿಕೆಯ ಮೇರೆಗೆ ಲೇಟ್.ಮುನಿಕೃಷ್ಣಪ್ಪ ಬಿನ್ ಲೇಟ್.ತಿಮ್ಮಯ್ಯ ರವರು ದಿನಾಂಕ:24.12.2014 ರಂದು ಅರುವನಹಳ್ಳಿ ಗ್ರಾಮ, ದೇವನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಇಲ್ಲಿ ನಿಧನರಾಗಿರುತ್ತಾರೆ, ಪ್ರಧಾನ ಸಿವಿಲ್ ಮತ್ತು ಜೆ.ಎಂ.ಎಫ್.ಸಿ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಸಿ.ಮಿಸ್ ನಂ.767/2026 ರಂತೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಅರ್ಜಿಯು ದಿನಾಂಕ: **30.11.2026** ರಂದು ಬೆಳಗ್ಗೆ **11.00** ಗಂಟೆಗೆ ವಿಚಾರಣೆಯಲ್ಲಿರುತ್ತದೆ, ಸದರಿ ಅರ್ಜಿಯ ಬಗ್ಗೆ ಯಾವುದೇ ತಕರಾರು ಇದ್ದಲ್ಲಿ ಮೇಲ್ಕಂಡ ಘನ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಸದರಿ ದಿನದಂದು ಹಾಜರಾಗಲು ಸೂಚಿಸಿದೆ.

ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಮೇರೆಗೆ ಸಹಿ/– ಚೀಫ್ ಮಿನಿಸ್ಟ್ರಿಯಲ್ ಆಫೀಸರ್, ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ ಮತ್ತು ಜೆಎಂಎಫ್‌ಸಿ ನ್ಯಾಯಾಲಯ, ದೇವನಹಳ್ಳಿ
ಶ್ರೀ ಮನು .ವೈ.ಎಂ, ವಕೀಲರು

ಮಾನ್ಯ ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಯವರ ನ್ಯಾಯಾಲಯ ಉಪ ವಿಭಾಗ, ಮೈಸೂರು.
ಆರ್.ಎ.271/2026

ಮೇಲ್ಮನವಿದಾರರು: ಟಿ.ಟಿ ಜಯರಾಮು ಬಿನ್ ಲೇಟ್ ಬೋಳೇಗೌಡ ವಯಸ್ಸು 46ವರ್ಷ, ವಾಸ:ನಂ76, ಎಲ್.ಐ.ಜಿ 2ನೇ ಹಂತ, ಹೌಸಿಂಗ್ ಬೋರ್ಡ್, ಮಂಡ್ಯ ಸಿಟಿ–571401

: ವಿರುದ್ಧ :

ಎದುರುದಾರರು: 1.ತಹಶೀಲ್ದಾರ್, ತಿ.ನರಸೀಪುರ ತಾಲ್ಲೂಕು. ತಿ.ನರಸೀಪುರ 2.(ಸಿ) ಚಂದ್ರಪ್ಪ ಬಿನ್ ಲೇಟ್ ಬೋಳೇಗೌಡ ಮೃತರು ಇವರ ವಾರಸುದಾರರಾದ (i) ಶ್ರೀಮತಿ ಜಯಮ್ಮ ಕೋಂ ಲೇಟ್, ಚಂದ್ರಪ್ಪ ವಯಸ್ಸು 48 ವರ್ಷ (ii) ಭಾರತಿ ಬಿನ್ ಲೇಟ್ ಚಂದ್ರಪ್ಪ ವಯಸ್ಸು 33 ವರ್ಷ (iii) ಭಾಸ್ಕರ್ ಬಿನ್ ಲೇಟ್ ಚಂದ್ರಪ್ಪ ವಯಸ್ಸು 30 ವರ್ಷ ಎದುರುದಾರರಾದ 2(ಸಿ) (i) (ii) (iii) ರವರುಗಳ ವಾಸ: ತುರಗನೂರು ಗ್ರಾಮ, ಬನ್ನೂರು ಹೋಬಳಿ, ತಿ.ನರಸೀಪುರ ತಾಲ್ಲೂಕು, ಮೈಸೂರು ಜಿಲ್ಲೆ–571101

: ಪತ್ರಿಕಾ ಪ್ರಕಟಣೆ :

ಈ ಮೇಲ್ಮನವಿಯ ಮೇಲ್ಮನವಿದಾರರು ಮೈಸೂರು ಜಿಲ್ಲೆ, ಟಿ.ನರಸೀಪುರ ತಾಲ್ಲೂಕು, ಬನ್ನೂರು ಹೋಬಳಿ,ತುರಗನೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ:176/4 ರಲ್ಲಿ ವಿಸ್ತೀರ್ಣ 0.28.00.00 ಗುಂಟೆ ಜಮೀನಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಈ ಪ್ರಕರಣದ 1 ನೇ ಎದುರುದಾರರು ಆರ್.ಆರ್.ಟಿ/Disp.ನಂ:1458/2026 ಕ್ಕೆ ದಿನಾಂಕ: 25–05–2026 ರಂದು ಮಾಡಿರುವ ಆದೇಶವನ್ನು ಪ್ರಶ್ನಿಸಿ ಮೇಲ್ಮನವಿದಾರರು, ಈ ಮೇಲ್ಮನವಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಈ ಮೇಲ್ಮನವಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎದುರುದಾರರಾದ 2(ಸಿ) (i) (ii) (iii) ಆದ ನೀವುಗಳು ಈ ಮೇಲ್ಮನವಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ನಿಮ್ಮಗಳ ತಕರಾರು ಇದ್ದಲ್ಲಿ, ದಿನಾಂಕ: 11–11–2026 ರಂದು ಮಧ್ಯಾಹ್ನ 3–00 ಗಂಟೆಗೆ ತಾವಾಗಲೀ ಅಥವಾ ತಮ್ಮ ವಕೀಲರ ಮುಖಾಂತರವಾಗಲೀ ನ್ಯಾಯಾಲಯಕ್ಕೆ ಹಾಜರಾಗತಕ್ಕದ್ದು, ತಪ್ಪಿದಲ್ಲಿ, ಈ ಪ್ರಕರಣವನ್ನು ಏಕಪಕ್ಷೀಯವಾಗಿ ತೀರ್ಮಾನಿಸಲಾಗುತ್ತದೆ ಎಂದು ತಿಳಿಯುವುದು.

ಈಪತ್ರಿಕೆಪ್ರಕಟಣೆಯನ್ನು ದಿನಾಂಕ:03–11–2026 ರಂದು ನ್ಯಾಯಾಲಯದ ಮೊಹರಿನೊಂದಿಗೆ ಕೊಡಲಾಗಿದೆ.

ನ್ಯಾಯಾಲಯದ ಅಪ್ಪಣೆ ಮೇರೆಗೆ:ತಹಶೀಲ್ದಾರರು, ಉಪ ವಿಭಾಗಾಧಿಕಾರಿಯವರ ನ್ಯಾಯಾಲಯ ಮೈಸೂರು
ಮೇಲ್ಮನವಿದಾರರ ಪರ ವಕೀಲರು:
ಆರ್.ರೇಣುಕಾರಾಧ್ಯ, ಮಂಡ್ಯ.

ಫಾರ್ಮ್ ನಂ. ಐಎನ್‌ಸಿ–25ಎ
ಪಬ್ಲಿಕ್ ಕಂಪನಿಯನ್ನು ಖಾಸಗಿ ಕಂಪನಿಯಾಗಿ ಪರಿವರ್ತಿಸಲು ವೃತ್ತಪತ್ರಿಕೆಗಳಲ್ಲಿ ನೀಡಬೇಕಾದ ಜಾಹೀರಾತು

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರು, ನೈರುತ್ಯ ವಲಯ, ಕಾರ್ಪೊರೇಟ್ ವ್ಯವಹಾರಗಳ ಸಚಿವಾಲಯ– ಇವರ ಸಮ್ಮುಖದಲ್ಲಿ

ಕಂಪನಿಗಳ ಕಾಯ್ದೆ–2013, ಕಂಪನಿಗಳ ಕಾಯ್ದೆ–2013ರ ಸೆಕ್ಷನ್ 14 ಮತ್ತು ಕಂಪನಿಗಳ (ಸಂಸ್ಥಾಪನೆ) ನಿಯಮಾವಳಿ–2014ರ ನಿಯಮ 41ರ ವಿಚಾರದಲ್ಲಿ

ಮತ್ತು

ಮೆಸರ್ಸ್ ದಶ್ ಪಿವಿ ಟೆಕ್ನಾಲಜೀಸ್ ಲಿಮಿಟೆಡ್, ನೋಂದಾಯಿತ ಕಚೇರಿ: ಪ್ಲಾಟ್ 95/1 ರಿಂದ 95/2, ಟವರ್–2, ಇ–ಸಿಟಿ ಸಾಫ್ಟ್‌ವೇರ್ ಪಾರ್ಕ್, ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ ಫೇಸ್–1, ಹೊಸೂರು ಮುಖ್ಯರಸ್ತೆ, ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ, ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಕರ್ನಾಟಕ, ಭಾರತ– 560100 ವಿಚಾರದಲ್ಲಿ ಈ ಮೂಲಕ ಸಾರ್ವಜನಿಕರಿಗೆ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ, ಕಂಪನಿಗಳ ಕಾಯ್ದೆ–2013ರ ಸೆಕ್ಷನ್ 14ರ ಅನ್ವಯ ಮತ್ತು ಮೇಲೆ ಹೇಳಿದ ನಿಯಮಾವಳಿಗಳ ಅನ್ವಯ ಹಾಗೂ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ಕಂಪನಿಯಾಗಿ ಪರಿವರ್ತಿಸುವ ಅಪೇಕ್ಷೆಯಂತೆ 27ನೇ ಜುಲೈ 2026ರಂದು ನಡೆದ ವಿಶೇಷ ಸರ್ವಸದಸ್ಯರ ಸಭೆಯಲ್ಲಿ ಅಂಗೀಕರಿಸಿದ ವಿಶೇಷ ನಿರ್ಣಯದಂತೆ, ಕಂಪನಿಯ ಪರಿವರ್ತನೆಗೆ ಕೇಂದ್ರ ಸರ್ಕಾರಕ್ಕೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಲು ಉದ್ದೇಶಿಸಲಾಗಿದೆ.

ಉದ್ದೇಶಿತ ಪರಿವರ್ತನೆಯಿಂದ/ ಸ್ಥಾನಮಾನ ಬದಲಾವಣೆಯಿಂದ ಯಾರ ಹಿತಾಸಕ್ತಿಗಾದರೂ ಧಕ್ಕೆಯಾಗುವುದಿದ್ದಲ್ಲಿ, ರಿಜಿಸ್ಟರ್ಡ್ ಅಂಚೆ ಮೂಲಕ ತಮ್ಮ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಸೂಕ್ತ ಅಫಿಡವಿಟ್‌ಗಳೊಂದಿಗೆ, ತಮ್ಮ ಹಿತಾಸಕ್ತಿಗೆ ಉಂಟಾಗುವ ಧಕ್ಕೆಯ ಸ್ವರೂಪವನ್ನು ಹಾಗೂ ವಿರೋಧಿಸಲು ನೆಲೆಯನ್ನು ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರಿಗೆ ಈ ಕೆಳಗೆ ಹೆಸರಿಸಿದ ವಿಳಾಸಕ್ಕೆ ಈ ನೋಟಿಸ್ ಪ್ರಕಟವಾದ ಹದಿನಾಲ್ಕು (14) ದಿನಗಳ ಒಳಗಾಗಿ ತಲುಪುವಂತೆ ಕಳುಹಿಸಿಕೊಡಬೇಕು ಹಾಗೂ ಇದರ ಪ್ರತಿಯನ್ನು ಅರ್ಜಿದಾರ ಕಂಪನಿಗೆ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿದ ನೋಂದಾಯಿತ ಕಚೇರಿ ವಿಳಾಸಕ್ಕೆ ಕಳುಹಿಸಬೇಕು.

ಕಂಪನಿಯ ವಿಳಾಸ: ಪ್ಲಾಟ್ 95/1 ರಿಂದ 95/2, ಟವರ್–2, ಇ–ಸಿಟಿ ಸಾಫ್ಟ್‌ವೇರ್ ಪಾರ್ಕ್, ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ ಫೇಸ್–1, ಹೊಸೂರು ಮುಖ್ಯರಸ್ತೆ, ಎಲೆಕ್ಟ್ರಾನಿಕ್ ಸಿಟಿ, ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ, ಕರ್ನಾಟಕ, ಭಾರತ– 560100

ಪ್ರಾದೇಶಿಕ ನಿರ್ದೇಶಕರ ವಿಳಾಸ: 'ಇ' ವಿಂಗ್, 2ನೇ ಮಹಡಿ, ಕೇಂದ್ರೀಯ ಸದನ, ಕೋರಮಂಗಲ, ಬೆಂಗಳೂರು– 560034. ಕರ್ನಾಟಕ.

ದಶ್ ಪಿವಿ ಟೆಕ್ನಾಲಜೀಸ್ ಲಿಮಿಟೆಡ್ ಪರವಾಗಿ

ಸಹಿ/–
ನರಸಿಂಹರೆಡ್ಡಿ ಮಂಜುನಾಥ ರೆಡ್ಡಿ
ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು
ಡಿಐಎನ್: 07720291

ದಿನಾಂಕ: 04–ನವೆಂಬರ್–2026
ಸ್ಥಳ: ಬೆಂಗಳೂರು

IN THE COURT OF THE HON'BLE FIRST ADDITIONAL CIVIL JUDGE(JR DN) AT MALUR
C.M.C. NO: 44 /2026

PETITIONER : 1. Uma, D/O Muniswamy, W/O Harish, Aged about 38 years, R/A Panamakanahalli Village, Tekal Hobli, Malur taluk, Kolar District 2.Sonnepalliyappa, S/O Muniswamy, Aged about 45 years, 3.Krishnamoorthy, S/O Muniswamy, Aged about 40 years 4.Muniswamy S/O Muniyappa @Kuvappa Aged about 80 years Petitioner Number 2 to 4 R/O Thorapalli Village Krishnagiri Dist TN

V/S

RESPONDENT: The Thashildar, Malur Taluk

PAPER PUBLICATION DRAFT

The grandfather of the petitioners 1 to 3 and father of petitioner No 4 by name **Muniyappa @Kuvappa** was died on 20/08/1973 at Panamakanahalli Village, Tekal Hobli, Malur Taluk. The petitioner has filed this petition for obtaining of death certificate of said Muniyappa @ Kuvappa was died on 20/08/1973, the petitioner published this matter for anybody interesting persons or by a pleader if in this matter will appear before this Hon'ble court in person or by pleader on 05.12.2026.

Take notice than in default of your appearance, which this petition will be disposed of ex-party.

Given under my hand and the seal of the court this 03 day of November 2026.

By order of the court : Sheristedar
Prl. Civil Judge and JMFC Malur Malur

Advocate for petitioners:
V. Jayalakshmamma Office near court complex, Malur, PH: 9042824295

CHANGE OF NAME

I, MOHAMMED NAWAZ, son of MOHAMMED SANA ULLA, aged about 22 years, residing at No. 544, 40 Feet Road, Kanakanagar, Yelachenahalli, Bangalore South, Bengaluru - 560078, have changed my name from **MOHAMMED NAWAZ SANAULLA** to **MOHAMMED NAWAZ,** vide affidavit dated 2/11/2026 sworn to before L Puttaraju Advocate and Notary Bangalore.

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ನನ್ನ ಅರ್ಜಿದಾರರಾದ ಶ್ರೀ ಕೃಷ್ಣಪ್ಪ ಮತ್ತು ಇತರರ ಹೇಳಿಕೆಯ ಮೇರೆಗೆ ಲೇಟ್.ಕೆಂಪಮ್ಮ ಕೋಂ. ಮುನಿಶಾಮಪ್ಪರವರು ದಿನಾಂಕ: 22.05.1975 ರಂದು ಗಡ್ಡದನಾಗೇನಹಳ್ಳಿ ಗ್ರಾಮ, ದೇವನಹಳ್ಳಿ ತಾಲ್ಲೂಕು, ಬೆಂಗಳೂರು ಗ್ರಾಮಾಂತರ ಇಲ್ಲಿ ನಿಧನರಾಗಿರುತ್ತಾರೆ, ಪ್ರಧಾನ ಸಿವಿಲ್ ಮತ್ತು ಜೆ.ಎಂ.ಎಫ್.ಸಿ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಸಿ.ಮಿಸ್ ನಂ 762/2026 ರಂತೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದು, ಸದರಿ ಅರ್ಜಿಯು ದಿನಾಂಕ: **30.11.2026** ರಂದು ಬೆಳಗ್ಗೆ **11.00** ಗಂಟೆಗೆ ವಿಚಾರಣೆಯಲ್ಲಿರುತ್ತದೆ, ಸದರಿ ಅರ್ಜಿಯ ಬಗ್ಗೆ ಯಾವುದೇ ತಕರಾರು ಇದ್ದಲ್ಲಿ ಮೇಲ್ಕಂಡ ಘನ ನ್ಯಾಯಾಲಯದಲ್ಲಿ ಸದರಿ ದಿನದಂದು ಹಾಜರಾಗಲು ಸೂಚಿಸಿದೆ.

ನ್ಯಾಯಾಲಯದ ಆದೇಶದ ಮೇರೆಗೆ ಸಹಿ/– ಚೀಫ್ ಮಿನಿಸ್ಟ್ರಿಯಲ್ ಆಫೀಸರ್, ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರ ಮತ್ತು ಜೆಎಂಎಫ್‌ಸಿ ನ್ಯಾಯಾಲಯ, ದೇವನಹಳ್ಳಿ
ಶ್ರೀ ಮನು .ವೈ.ಎಂ, ವಕೀಲರು

PUBLIC NOTICE

This is to inform the general public that my client **Mr IMTIYAZ KHAN,** S/o Jabbar Khan, R/at No.H-48, H Block, Mominpura, Mysore road, Old Guddadahalli, Bengaluru-560 026. have entered in to an AGREEMENT OF SALE dated 23-10-2026, to purchase an immoveable property More fully mentioned in the schedule hereunder, From Mr NAGARAJU, Rep by his Sale Agreement Holder Mr NAYAZ AHMED, S/o. Abdul Azeem, R/at No.28/1, 4th Cross, Vinayakanagar, Bengaluru 560 026 being the lawful owner & the VENDOR" of the schedule property,

The General Public is hereby informed that any person having any kind of objection for the sale / conveyance of the schedule property by the vendor herein above, Or any person even claiming any right, Interest or share in & over any part of the schedule property herein, Such person/s should immediately contact us at the address or through phone number given below, Together with their documents of claim, Immediately within a period of 15 days from this date of this publication. Or else my clients shall proceed to purchase and get the schedule property registered on to his name, And my clients shall not be liable for any late claims, demands made or objections, litigations raised thereafter.

SCHEDULE PROPERTY:-

All That part and parcel of an immoveable property bearing No.129/12, New EPID No. 9342150622, Situated at 6th Main Road, Devaraj Urs Nagar, Old Guddadahalli, Near BBMP School, Old PID No.43-58-129/12, BBMP Ward No.136 Jagajeevan Ramnagar, Bangalore, Earlier No.129/12, 6th Main road, Hindu Burial Ground Layout, Mysore Road, Corporation division No.23, Bengaluru City. Measuring East to West 25 Ft and North to South 20 Ft, In all measuring 500 Sq ft, Bounded on the
East by : Site No.134.
West by : Road.
North by : Site No.130.
South by : Site No.128.

Contact Mr. NAYAZ PASHA BA, LLB ADVOCATE.
No. 38/1, 7th Main, Padrayanapura, B'lore -26.
Or Call Mobile No.9663980799,

ಸಾರ್ವಜನಿಕ ಪ್ರಕಟಣೆ

ಸಾರ್ವಜನಿಕರ ಗಮನಕ್ಕೆ, ಶ್ರೀ ಸ್ವಾಮಿ S/0 ಶ್ರೀ ನಂಜುಂಡಗೌಡ ರವರ ಮಾಲೀಕತ್ವದ ಈ ಕೆಳಗೆ ನಮೂದಿಸಿರುವ ಮೂಲ/ ಅಸಲಿ ಎರಡು ಕ್ರಯ ಪತ್ರಗಳನ್ನು ಕಳೆದುಕೊಂಡಿರುತ್ತಾರೆ. ದಾಖಲೆ ವಿವರ: ದಿನಾಂಕ: 19.06.2006, ಉಪನೋಂದಣಾಧಿಕಾರಿ ಗಳವರ ಕಛೇರಿ ಕೃಷ್ಣ ರಾಜಪುರಂ, ಬೆಂಗಳೂರು, ನೋಂದಣಿ ಸಂಖ್ಯೆ: 09237/2006–07, 1ನೇ ಪುಸ್ತಕದಲ್ಲಿ ನೋಂದಣಿಯಾದ ಮೂಲ ಅಸಲಿ ಕ್ರಯ ಪತ್ರ, ಮತ್ತು ದಿನಾಂಕ: 21.07.2017, ಉಪನೋಂದಣಾಧಿಕಾರಿಗಳವರ ಕಛೇರಿ ಬಿದರಹಳ್ಳಿ ಬೆಂಗಳೂರು, ನೋಂದಣಿ ಸಂಖ್ಯೆ: 01833/2017–18, 1ನೇ ಪುಸ್ತಕದಲ್ಲಿ ನೋಂದಣಿಯಾದ ಮೂಲ ಅಸಲಿ ಕ್ರಯ ಪತ್ರ, ಈ ವಿಷಯವಾಗಿ ಬೆಂಗಳೂರು ಕ್ರೈಂ ಬ್ರ್ಯಾಂಚ್ ಪೊಲೀಸ್ ಠಾಣೆಯಲ್ಲಿ ದಿನಾಂಕ: 03.11.2026 ರಂದು ದೂರು ಸಲ್ಲಿಸಲಾಗಿದೆ. ಈ ಮೇಲ್ಕಂಡ ಮೂಲ ದಾಖಲೆ ಸಿಕ್ಕಿದಲ್ಲಿ/ದೊರೆತಲ್ಲಿ 07 (ಏಳು) ದಿನದೊಳಗೆ/ ಕೂಡಲೆ ಪೊಲೀಸ್ ಠಾಣೆ ಅಥವಾ, ಈ ಕೆಳಕಂಡ ವಿಳಾಸಕ್ಕೆ ಮರಳುವಿಕೆ ಅಥವಾ ಖುದ್ದು ಸಂಪರ್ಕಿಸಲು ಕೋರಿದೆ.

ಶ್ರೀ ರಾಜೇಶ್ ಸಿ ಪಿ. ಬಿಎ ಎಲ್.ಎಲ್.ಬಿ, ವಕೀಲರು,
"ಲೆಕ್ಸ್‌ಫ್ಯಾಕ್ಟಮ್" ನಂ.690, 2ನೇ ಮಹಡಿ, 36ನೇ ಕ್ರಾಸ್ ರಸ್ತೆ, 11ನೇ ಮುಖ್ಯ ರಸ್ತೆ 2ನೇ ಬ್ಲಾಕ್, ರಾಜಾಜಿನಗರ, ಬೆಂಗಳೂರು–10.

IN THE COURT OF THE HON'BLE 10th ADDITIONAL DISTRICT & SESSION JUDGE (COMMERCIAL COURT) BANGALORE RURAL DISTRICT
Com. O.S. No. 309/2026

Between
State Bank of India, K.R.Road Branch, Hoskote –Plaintiff
AND
Mr. Babu Naik, Proprietor of Hotel Brindavan, Aged about 40 years, S/o Timmappa Naik, R/at KHB Colony, Brindavan Complex, Old Madras Road, Hoskote Town-562 114 Mobile No. 9535926683 –Defendant

SUMMONS TO THE DEFENDANT

Whereas the plaintiff has filed the above suit against you the defendant for recovery of a sum of Rs. 7,33,939/-- with current and future interest at the rate of 13.15% p.a. from the date of this suit till the date of recovery of the sui claim.

Wherefore, you are hereby summoned to appear before this Hon'ble Court **on 04.12.2026 at 11 A.M.** either in person or through an Advocate duly instructed failing which you will be placed Exparte and the matter will be heard in your absence.

Given under my hand and the seal of this Court on this day of **3.11.2026.**

By order of the Court
Sd/- Senior Sheristedar,
Commercial Court,
Bengaluru ® Dist. III Floor,
Telephone House,
Raj Bhavan Road, Bengaluru-01.

ಪ್ರಧಾನ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರು ಮತ್ತು ಜೆ.ಎಂ.ಎಫ್.ಸಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ
ಸಿ.ಮಿಸ್. ನಂ.112/2026

ಅರ್ಜಿದಾರರು: 1. ಶ್ರೀಮತಿ. ಎಸ್. ಇಂದ್ರ, ಕೋಂ ಲೇಟ್ ಕೆ. ವಾಸುದೇವ್, ವಯಸ್ಸು 54 ವರ್ಷ 2. ಶ್ರೀ. ಪ್ರಶಾಂತ್. ವಿ, ಬಿನ್ ಲೇಟ್ ಕೆ. ವಾಸುದೇವ್, ವಯಸ್ಸು 35 ವರ್ಷ 3. ಶ್ರೀ. ತಿಲಕ್. ವಿ, ಬಿನ್ ಲೇಟ್ ಕೆ. ವಾಸುದೇವ್, ವಯಸ್ಸು 33 ವರ್ಷ ಅರ್ಜಿದಾರರ ವಾಸ: 381, ಅಂಜಿನಪ್ಪ ಸಿಲ್ಕ್ ಹೌಸ್, ಕಲ್ಲುಪೇಟೆ, ದೊಡ್ಡಬಳ್ಳಾಪುರ – 561203. ವಿರುದ್ಧ

ಎದುರುದಾರರು: ತಹಸೀಲ್ದಾರರು, ದೊಡ್ಡಬಳ್ಳಾಪುರ ತಾಲ್ಲೂಕು, ದೊಡ್ಡಬಳ್ಳಾಪುರ – 561203.

ಪ್ರಕಟಣೆ

1ನೇ ಅರ್ಜಿದಾರರಾದ ಶ್ರೀಮತಿ. ಎಸ್. ಇಂದ್ರ ಮತ್ತು ಅವರ ಮಕ್ಕಳು 2ನೇ ಮತ್ತು 3ನೇ ಅರ್ಜಿದಾರರು ಮಾನ್ಯ ಪ್ರಧಾನ ಸಿವಿಲ್ ನ್ಯಾಯಾಲಯ, ದೊಡ್ಡಬಳ್ಳಾಪುರದಲ್ಲಿ 1ನೇ ಅರ್ಜಿದಾರರ ಪತಿ ಶ್ರೀ. ಕೆ. ವಾಸುದೇವ್ ಬಿನ್ ಬಡ ಕೃಷ್ಣಪ್ಪ ರವರು ದಿನಾಂಕ: 10–01–2019 ರಂದು ಕರೇನಹಳ್ಳಿ ಗ್ರಾಮದಲ್ಲಿ ನಿಧನರಾಗಿದ್ದು, ಸದರಿಯವರ ಮರಣ ಪ್ರಮಾಣ ಪತ್ರ ಕೋರಿ ಮೇಲ್ಕಂಡ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಅರ್ಜಿಯ ವಿಚಾರಣೆಯನ್ನು ಘನ ನ್ಯಾಯಾಲಯವು ದಿನಾಂಕ: 05–12–2026 ರಂದು ಬೆಳಗ್ಗೆ 11:00 ಗಂಟೆಗೆ ನಿಗದಿ ಮಾಡಲಾಗಿದೆ.

ಅಂದು ಯಾರಾದ್ದಾದರು ತಕರಾರು ಇದ್ದಲ್ಲಿ ಖುದ್ದಾಗಿಯಾಗಲಿ ಅಥವಾ ವಕೀಲರ ಮೂಲಕವಾಗಲಿ ಹಾಜರಾಗಿ ತಮ್ಮ ತಕರಾರನ್ನು ಸಲ್ಲಿಸಬಹುದು. ಒಂದು ವೇಳೆ ತಾವು ಹಾಜರಾಗದಿದ್ದಲ್ಲಿ ತಮ್ಮ ಗೈರು ಹಾಜರಿಯಲ್ಲಿ ಅರ್ಜಿಯನ್ನು ಇತ್ಯರ್ಥ ಮಾಡಲಾಗುವುದು.

ಸದರಿ ಪ್ರಕಟಣೆಯನ್ನು ದಿನಾಂಕ: 03.11.2026 ರಂದು ನ್ಯಾಯಾಲಯದ ಸಹಿ ಮತ್ತು ಮೊಹರಿನೊಂದಿಗೆ ನೀಡಲಾಗಿದೆ.

ಪ್ರಧಾನ ಸಿವಿಲ್ ನ್ಯಾಯಾಧೀಶರು ಮತ್ತು ಜೆ.ಎಂ.ಎಫ್.ಸಿ, ದೊಡ್ಡಬಳ್ಳಾಪುರ
ವಿನುತ. ಎಸ್, ವಾದಿಗಳ ಪರ ವಕೀಲರು, ದೊಡ್ಡಬಳ್ಳಾಪುರ

ಕರ್ನಾಟಕ ಸರ್ಕಾರ
ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜನೀಯರರು,
ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಮತ್ತು ನೈರ್ಮಲ್ಯ ಇಲಾಖೆ ವಿಭಾಗ, ಗದಗ

ಕಾ.ಇ: ಗ್ರಾ.ಕು.ನೀ&ನೈ.ವಿ/ಗದಗ/ ಕಿ.ಇಂ/ಟೆಂಡರ್/2026–27/1221 ದಿನಾಂಕ: 02.11.2026

ಟೆಂಡರ್ ಪ್ರಕಟಣೆ

ಪಂಚಾಯತ ರಾಜ್ ಇಂಜನೀಯರಿಂಗ ಇಲಾಖೆಯಲ್ಲಿ ನೋಂದಾಯಿಸಿದ ಗುತ್ತಿಗೆದಾರರಿಂದ ಐಟಂ ದರದಲ್ಲಿ ಕರ್ನಾಟಕ ಸಾರ್ವಜನಿಕ ಸಂಗ್ರಹಣೆಯಲ್ಲಿ ಪಾರದರ್ಶಕತೆ ಅಧಿನಿಯಮ–2000 ಮತ್ತು ಇತ್ತೀಚಿನ ತಿದ್ದುಪಡಿಗಳಂತೆ, ಕುಡಿಯುವ ನೀರು ಸರಬರಾಜು ಯೋಜನೆ ಅಡಿಯಲ್ಲಿ ಗದಗ ಜಿಲ್ಲೆಯ ಈ ಕೆಳಗಿನ ಕಾಮಗಾರಿಯ ಟೆಂಡರನ್ನು **"ಇ ಪ್ರೊಕ್ಯುರಮೆಂಟ್–2"** ಮುಖಾಂತರ ಕರೆಯಲಾಗಿದೆ.

ಕ್ರ. ಸಂ	ಕಾಮಗಾರಿಯ ಹೆಸರು	ಟೆಂಡರಗಿಟ್ಟ ಮೊತ್ತ	ಮುಂಗಡ ಠೇವಣಿ ಮೊತ್ತ
1	Providing Electro Fusion Machine to all Gram Panchayats of Gadag, Mundargi, Nargund, Ron & Shirahatti Taluk's in Gadag District.	**87,81,560/-**	**1,75,631/-**

ಈ ಕಾಮಗಾರಿಗಳ ವಿವರಗಳಿಗಾಗಿ ಹಾಗೂ ಡೌನಲೋಡ ಮಾಡಿಕೊಳ್ಳಲು ಗುತ್ತಿಗೆದಾರರು ಕರ್ನಾಟಕ ಸರಕಾರದ "ಇ ಪ್ರೋಕ್ಯೂರಮೆಂಟ್ " ವೆಬ್‌ಸೈಟ್ https://KPPP.karnataka.gov.in ನಲ್ಲಿ ನೋಡಿಕೊಳ್ಳಬಹುದು. ಟೆಂಡರ ಸಲ್ಲಿಸಲು ಪ್ರಾರಂಭವಾಗುವ ದಿನಾಂಕ: **04.11.2026,** ಪ್ರಶ್ನೋತ್ತರದ ಕೊನೆಯ ದಿನಾಂಕ: **11.11.2026** ಟೆಂಡರ ಸ್ವೀಕರಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ: **13.11.2026** ತಾಂತ್ರಿಕ ಬಿಡ್ ಟೆಂಡರ ತೆರೆಯುವ ದಿನಾಂಕ: **16.11.2026** ಆರ್ಥಿಕ ಟೆಂಡರ ಬಿಡ್ ತೆರೆಯುವ ದಿನಾಂಕ: **18.11.2026.**

ಸಹಿ/– ಕಾರ್ಯನಿರ್ವಾಹಕ ಇಂಜನೀಯರರು,
ವಾಸಾಸಂಇ/ಗದಗ/276/ಕೆಎಸ್‌ಎಂಸಿಎ/2026–27 **ಗ್ರಾಮೀಣ ಕುಡಿಯುವ ನೀರು ಮತ್ತು ನೈರ್ಮಲ್ಯ ವಿಭಾಗ, ಗದಗ**

ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯ ಧಾರವಾಡ
ಆಸ್ತಿ ವಿಭಾಗ, ಕೃಷಿ ನಗರ, ಧಾರವಾಡ–5
E mail: estateofficer@rediffmail.com Epabx:+91-836-2214214

ಸಂ.ಆಅ/ಇ–ಪ್ರೋ.ಎ.ಐ.ಟಿ/ /2026–27 ದಿನಾಂಕ: 02.11.2026

ಟೆಂಡರ್ ವೇಳಾ ಪಟ್ಟಿ

ಕೃಷಿ ವಿಶ್ವವಿದ್ಯಾಲಯ ಧಾರವಾಡದ ವಿವಿಧ ಆವರಣಗಳ ವಿದ್ಯಾರ್ಥಿಗಳಿಗೆ ಅಖಿಲ ಭಾರತ ಶೈಕ್ಷಣಿಕ ಪ್ರವಾಸಕ್ಕಾಗಿ ಬಾಡಿಗೆ ಆಧಾರದ ಮೇಲೆ (ಲೋಕಲ್ ಟ್ರಾನ್ಸಪೋರ್ಟ್) ಲಕ್ಸುರಿ ಬಸ್‌ಗಳನ್ನು (11 ತಂಡಗಳಿಗೆ) ಪೂರೈಕೆ ಮಾಡಲು ಹಾಗೂ ವಸತಿ ವ್ಯವಸ್ಥೆಗಾಗಿ ಅರ್ಹ ಏಜೆನ್ಸಿ / ಸೇವೆಗಳನ್ನು ಒದಗಿಸುವವರಿಂದ ಟೆಂಡರ್‌ಗಳನ್ನು ಅಹ್ವಾನಿಸಲಾಗಿದೆ.

ಟೆಂಡರ್ ವೇಳಾ ಪಟ್ಟಿ

1)	ವಿಚಾರಣೆಗಳಿಗಾಗಿ ಕೊನೆಯ ದಿನಾಂಕ	09.11.2026	Up to	16.00 Hrs
2)	ಟೆಂಡರ್ ಪೂರ್ವ ಸಭೆ ನಡೆಯುವ ದಿನಾಂಕ ಹಾಗೂ ವೇಳೆ	12.11.2026	At	11.00 Hrs
3)	ಟೆಂಡರ್‌ಗಳನ್ನು ಸಲ್ಲಿಸುವ ಕೊನೆಯ ದಿನಾಂಕ	17.11.2026	Up to	16.00 Hrs
4)	ತಾಂತ್ರಿಕ ಬಿಡ್‌ಗಳನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ ಹಾಗೂ ವೇಳೆ	18.11.2026	At	16.15Hrs
5)	ಆರ್ಥಿಕ ಬಿಡ್‌ಗಳನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ ಹಾಗೂ ವೇಳೆ	19.11.2026	At	16.00Hrs

ಸದರಿ ಟೆಂಡರ್‌ಗಳನ್ನು e-procurement portal ಪದ್ಧತಿಯಂತೆ http://kppp.karnataka.gov.in online ಮುಖಾಂತರ ಸಲ್ಲಿಸತಕ್ಕದ್ದು. ಹೆಚ್ಚಿನ ವಿವರಗಳಿಗಾಗಿ ಕಚೇರಿ ಕೆಲಸದ ಸಮಯದಲ್ಲಿ **ದೂರವಾಣಿ ಸಂಖ್ಯೆ 0836–2214214** ಸಂಪರ್ಕಿಸಬಹುದು. ಇ–ಪ್ರೊಕ್ಯೂರಮೆಂಟ್ ನೋಂದಣಿಗಾಗಿ **080–23010900** ಸಂಪರ್ಕಿಸುವುದು.

ಸೂಚನೆ: ಟೆಂಡರ್‌ಗೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕಾಲಕಾಲಕ್ಕೆ ಇ–ಪ್ರೊಕ್ಯೂರಮೆಂಟ್ ವೇದಿಕೆಯಲ್ಲಿ ಪ್ರವಹಿಸುವ ತಿದ್ದುಪಡಿಗಳು / ಮಾರ್ಪಾಡುಗಳನ್ನು ಗುತ್ತಿಗೆದಾರರು ಗಮನಿಸಬೇಕು.

ವಾ.ಸಾ.ಸಂ.ಇ/ಧಾರವಾಡ/718/ದೇಶಪಾಂಡೆಪಬ್ಲಿಸಿಟಿ/2026–27 **ಸಹಿ/– ಆಸ್ತಿ ಅಧಿಕಾರಿಗಳು**

ಫಾರ್ಮ್ ಎ
ಸಾರ್ವಜನಿಕ ಘೋಷಣೆ

[ಭಾರತದ ದಿವಾಳಿತನ ಮತ್ತು ಪಾಪರಿಕೆ ಮಂಡಳಿ ನಿಬಂಧನೆಗಳು–2017ರ ನಿಬಂಧನೆ 14 ಅನ್ವಯ (ಸ್ವಯಂ ದಿವಾಳಿತನ ಪ್ರಕ್ರಿಯೆ)]

ಗುಡ್‌ವರ್ಕರ್ ಟೆಕ್ನಾಲಜೀಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಹಕ್ಕುದಾರರ ಗಮನಕ್ಕೆ

ಸೂಕ್ತ ವಿವರಣೆಗಳು		
1.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಹೆಸರು	**ಗುಡ್‌ವರ್ಕರ್ ಟೆಕ್ನಾಲಜೀಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್**
2.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಂಸ್ಥಾಪನೆ ದಿನಾಂಕ	13/10/2020
3.	ಯಾವ ಪ್ರಾಧಿಕಾರದಡಿ ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿ ಸಂಸ್ಥಾಪನೆ/ ನೋಂದಣಿಯಾಗಿದ್ದಾರೆ	ರಿಜಿಸ್ಟ್ರಾರ್ ಆಫ್ ಕಂಪನೀಸ್, ಬೆಂಗಳೂರು, ಕರ್ನಾಟಕ
4.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಕಾರ್ಪೊರೇಟ್ ಐಡೆಂಟಿಟಿ ನಂಬರ್/ ಸೀಮಿತ ಹೊಣೆಗಾರಿಕೆ ಗುರುತಿನ ಸಂಖ್ಯೆ	ಯು72900ಕೆಎ2020ಪಿಟಿಸಿ153051
5.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ನೋಂದಾಯಿತ ಕಚೇರಿ ಮತ್ತು ಪ್ರಧಾನ ಕಚೇರಿ (ಇದ್ದಲ್ಲಿ) ವಿಳಾಸ	ಎಚ್‌ಡಿ–223, ನೆಲಮಹಡಿ, ವಿವರ್ಕ್ ವೈಷ್ಣವಿ ಸಿಗ್ನೇಚರ್, ನಂ. 78/9, ಹೊರವರ್ತುಲ ರಸ್ತೆ, ವರ್ತೂರು ಹೋಬಳಿ, ಬೆಳ್ಳಂದೂರು, ಬೆಂಗಳೂರು, ಬೆಂಗಳೂರು ದಕ್ಷಿಣ– 560103.
6.	ಕಾರ್ಪೊರೇಟ್ ವ್ಯಕ್ತಿಯ ಸಮಾಪನಾ ಪ್ರಕ್ರಿಯೆ ಪ್ರಾರಂಭದ ದಿನಾಂಕ	30.10.2026
7.	ಸಮಾಪನಾದಾರರ ಹೆಸರು, ವಿಳಾಸ, ಇ–ಮೇಲ್ ವಿಳಾಸ, ದೂರವಾಣಿ ಸಂಖ್ಯೆ ಮತ್ತು ನೋಂದಣಿ ಸಂಖ್ಯೆ	ಶ್ರೀಮತಿ ಶೆರ್ಲಿ ಮ್ಯಾಥ್ಯೂ ನೋಂದಾಯಿತ ವಿಳಾಸ: ನಂ. 23, 5ನೇ ಕ್ರಾಸ್, ಹಚ್ಚಿನ್ಸ್ ರಸ್ತೆ, ಸೆಂಟ್ ಥಾಮಸ್ ಟೌನ್, ಬೆಂಗಳೂರು– 560084 ನೋಂದಾಯಿತ ಇ–ಮೇಲ್: shirley@smathew.in ಸಂಪರ್ಕಕ್ಕೆ ಇ–ಮೇಲ್: goodworker.liq@gmail.com
8.	ಕ್ಲೇಮ್‌ಗಳ ಸಲ್ಲಿಕೆಗೆ ಕೊನೆಯ ದಿನಾಂಕ	29.11.2026

ಈ ಮೂಲಕ ತಿಳಿಯಪಡಿಸುವುದೇನೆಂದರೆ ಗುಡ್‌ವರ್ಕರ್ ಟೆಕ್ನಾಲಜೀಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ತನ್ನ ಸ್ವಯಂ ಸಮಾಪನಾ ಪ್ರಕ್ರಿಯೆಯನ್ನು 30.10.2026 ರಂದು ಆರಂಭಿಸಿದೆ.

ಗುಡ್‌ವರ್ಕರ್ ಟೆಕ್ನಾಲಜೀಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್‌ನ ಹಕ್ಕುದಾರರಿಗೆ ಈ ಮೂಲಕ ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳ ಪುರಾವೆಯನ್ನು 29.11.2026ರ ಒಳಗಾಗಿ ಐಟಂ–7ರಲ್ಲಿ ನೀಡಿರುವ ಸಮಾಪನಾದಾರರ ವಿಳಾಸಕ್ಕೆ ಸಲ್ಲಿಸುವಂತೆ ಗಮನ ಸೆಳೆಯಲಾಗುತ್ತಿದೆ.

ಹಣಕಾಸು ಸಾಲದಾರರು ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳ ಪುರಾವೆಗಳನ್ನು ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದ ಮೂಲಕವಷ್ಟೇ ಸಲ್ಲಿಸಬೇಕು. ಎಲ್ಲ ಇತರ ಹಕ್ಕುದಾರರು ತಮ್ಮ ಕ್ಲೇಮ್‌ಗಳ ಪುರಾವೆಗಳನ್ನು ವೈಯಕ್ತಿಕವಾಗಿ, ಅಂಚೆ ಮೂಲಕ ಅಥವಾ ಎಲೆಕ್ಟ್ರಾನಿಕ್ ವಿಧಾನದಲ್ಲಿ ಸಲ್ಲಿಸಬಹುದಾಗಿದೆ.

ಸುಳ್ಳು ಅಥವಾ ತಪ್ಪುದಾರಿಗೆಳೆಯುವಂಥ ಪುರಾವೆಗಳನ್ನು ಸಲ್ಲಿಸುವುದು ದಂಡವನ್ನು ಆಹ್ವಾನಿಸುತ್ತದೆ.

ಸ್ಥಳ: ಬೆಂಗಳೂರು ಸಹಿ/–
ದಿನಾಂಕ: 04.11.2026 ಶೆರ್ಲಿ ಮ್ಯಾಥ್ಯೂ

ಗುಡ್‌ವರ್ಕರ್ ಟೆಕ್ನಾಲಜೀಸ್ ಪ್ರೈವೇಟ್ ಲಿಮಿಟೆಡ್ ವಿಚಾರದಲ್ಲಿ ಸಮಾಪನಾದಾರರು
ಐಬಿಬಿಐ ರಿಜಿಸ್ಟ್ರೇಷನ್ ನಂ: ಐಬಿಬಿಐ/ಐಪಿಎ–001/ಐಪಿ–ಪಿ01043/2017–28/11716
ಎಎಫ್‌ಎ ವಿವರಗಳು: ಎಎ1/11716/02/311226/108593 ದಿನಾಂಕ 31.12.2026ರವರೆಗೆ ಮಾನ್ಯತೆ ಹೊಂದಿದೆ

IN THE COURT OF THE I ADDL CITY CIVIL & SESSIONS JUDGE AT BANGALORE (CCH-02)
O.S.No. 84/2026

BETWEEN:
THE FEDERAL BANK LTD, Rajajinagar Branch, Bangalore, Represented by its Sr. Manager. **PLAINTIFF**

And

Mr. MOHAMMED SAIF **DEFENDANTS**

NOTICE/SUMMONS TO DEFENDANT BY WAY OF PP

Mr. MOHAMMED SAIF,
S/o. Mohammed Sayeed Aged about 31 years, #38/2, 2nd Floor, V. Nagenahalli, R.T. Nagar, Bangalore North, Bangalore-560 032
Also at
M/s. Kamar Film Factory,
No.15, 1st Floor, A.S. Orchards, 15th Main Road, Lower Palace Orchards, Sadashivanagar, Bangalore 560 003

Whereas the aforementioned plaintiff bank has filed O.S. No.84/2026 before the Hon'ble City Civil & Sessions Judge, at Bangalore [CCH-02) for recovery of a sum of **Rs.17,79,342/-** (Rupees Seventeen Lakhs Seventy Nine Thousand Three Hundred Forty Two Only) together with interest at the rate of 8.85% p.a. with monthly rests, and future interest from 03.12.2025 to till realization in full, with costs. The case is now posted for hearing on **15.12.2026**. Therefore you are hereby summoned to appear before this Hon'ble Court on **15.12.2026** at 11.00 A.M. either in person or by pleader duly instructed without fail, failing which the matter will be heard and determined in your absence.

Given under my hand the seal of the Court, this 30th Day of October, 2026.

By Order of the court
Assistant Registrar
City Civil Court Bangalore

Nagaraj N. Damodar
Advocate,
#32, 2nd Floor, 15th Cross, Margosa Road, Malleshwaram, Near Veena Store, Bengaluru - 560 003

ಕರ್ನಾಟಕ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ
(ಕರ್ನಾಟಕ ಸರ್ಕಾರದ ಒಂದು ಉದ್ಯಮ)
ಕಾರ್ಯಪಾಲಕ ಇಂಜನೀಯರವರ ಕಛೇರಿ
ಕರ್ನಾಟಕ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ,
ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ, ಶಿಕಾರಿಪುರ

ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ನೋಟಿಫಿಕೇಶನ್: 27/2026-27 ದಿನಾಂಕ:**31.10.2026**(3ನೇ ಕರೆ)
ಉಲ್ಲೇಖ : **1.ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ನೋಟಿಫಿಕೇಶನ್: 17/2026-27** ದಿನಾಂಕ:**09.09.2026**
2.ಅಲ್ಪಾವಧಿ ಟೆಂಡರ್ ನೋಟಿಫಿಕೇಶನ್: 20/2026-27 ದಿನಾಂಕ:**05.10.2026** (2ನೇ ಕರೆ)
(ದ್ವಿ ಟೆಂಡರ್ ದಾಖಲೆ & ಕೆ.ಪಿ.ಪಿ.ಪೋರ್ಟಲ್‌ನಲ್ಲಿ ಮಾತ್ರ)

ಮಾನ್ಯ ವ್ಯವಸ್ಥಾಪಕ ನಿರ್ದೇಶಕರು, ಕರ್ನಾಟಕ ನೀರಾವರಿ ನಿಗಮ ನಿಯಮಿತ, ಬೆಂಗಳೂರು ಇವರ ಪರವಾಗಿ ಕಾರ್ಯಪಾಲಕ ಇಂಜನೀಯರರು, ಕನೀನಿನಿ, ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ ಶಿಕಾರಿಪುರ ಇವರಿಂದ **KPWD Class II and above** ದರ್ಜೆಯ ಗುತ್ತಿಗೆದಾರರಿಂದ ಕೆ.ಪಿ.ಪಿ–ಪ್ರಕ್ಯೂರ್‌ಮೆಂಟ್ ಮೂಲಕ ದ್ವಿ ಟೆಂಡರ್ ದಾಖಲೆ ಪದ್ಧತಿಯಡಿ ಟೆಂಡರ್ ಆಹ್ವಾನಿಸಲಾಗಿದೆ.

ಶಿವಮೊಗ್ಗ ಜಿಲ್ಲೆ ಸಾಗರ ಹಾಗೂ ಹೊಸನಗರ ತಾಲ್ಲೂಕು ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಕಾಲು ಸಂಕ (Foot Bridge) ಅಭಿವೃದ್ಧಿಯ 05 ಪ್ಯಾಕೇಜ್ ಕಾಮಗಾರಿಗಳ ಟೆಂಡರಿಗಿಟ್ಟ ಮೊತ್ತ ರೂ. 434.09 ಲಕ್ಷಗಳಿಂದ ರೂ 493.68 ಲಕ್ಷಗಳು & ಇ.ಎಂ.ಡಿ ಮೊತ್ತ ರೂ. 5.52 ಲಕ್ಷಗಳಿಂದ ರೂ. 6.28 ಲಕ್ಷಗಳು.

1) : ಟೆಂಡರ್‌ನಲ್ಲಿ ಭಾಗವಹಿಸಬಹುದಾದ ದಿನಾಂಕ : **03-11-2026** ರಿಂದ **13-11-2026 ಸಂಜೆ 5.30** ರವರೆಗೆ. 2) ಪ್ರೀಬಿಡ್ ಸಭೆಯ ದಿನಾಂಕ: **11-11-2026 ಬೆಳಿಗ್ಗೆ 11.00 ಗಂಟೆಗೆ (ಸ್ಥಳ : ಕಾರ್ಯಪಾಲಕ ಇಂಜನೀಯರವರ ಕಛೇರಿ, ಕನೀನಿನಿ, ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ ಶಿಕಾರಿಪುರ** 3) ತಾಂತ್ರಿಕ ಬಿಡ್‌ನ್ನು ತೆರೆಯುವ ದಿನಾಂಕ:**16-11-2026 ಬೆಳಗ್ಗೆ 11.00** ಗಂಟೆಗೆ. 4) **ಆರ್ಥಿಕ ಬಿಡ್‌ನ್ನು ತಾಂತ್ರಿಕ ಬಿಡ್ ಅನುಮೋದನೆಯಾದ ನಂತರ ತೆರೆಯಲಾಗುವುದು.**

ಹೆಚ್ಚಿನ ಮಾಹಿತಿಗಾಗಿ (**www.kppp.karnataka.gov.in**) ಅಥವಾ ಕೆಳಗೆ ಸಹಿ ಮಾಡಿರುವವರ ಕಛೇರಿಯಲ್ಲಿ ಸಂಪರ್ಕಿಸಬಹುದು.

ಸಹಿ/– ಕಾರ್ಯಪಾಲಕ ಇಂಜನೀಯರರು,
ಕನೀನಿನಿ, ದಂಡಾವತಿ ಜಲಾಶಯ ಯೋಜನಾ ವಿಭಾಗ ಶಿಕಾರಿಪುರ.

ವಾ.ಸಾ.ಸಂ.ಇ./ಶಿ/ನಂ **10-11**
ಝೇಂಕಾರ್/2026-27